

MINUTES OF MEETING NO. 10/80 OF NORMS COMMITTEE- I (DES-I SECTION)
DATED 11.09.2019

Meeting No. 10/20 of the Norms Committee (NC-I) for the licensing year 2019-2020 held on 11.09.2019 under the **Chairmanship of Sh. R.P. Goyal, Additional Director General of Foreign Trade** to consider the applications under Duty Exemption/Remission Schemes (Chapter-4) of the applicable Foreign Trade Policy and the Handbook of Procedures. The following Members of the Committee were present in the meeting: -

Sl. No.	Name of the representatives & their Designation	Department
1.	Shri B. C. Nayak, DO	DHI
2.	Shri Shaish Kumar, (Tech-1)	Consultant
3.	Shri V.C. Agarwal, (Tech-3)	Consultant
4.	Shri Pranav Upadhyay, Asst. Director (ISS)	DGFT

Note:

1. In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The scanned copies uploaded are to be accepted. The U.O. No./O.M No of the scanned copy is reflected in the minutes.
2. Wherever the Committee has fixed norms, the RAs should allow inputs as per wastage norms approved or as applied whichever is less.
3. All applications/representations/reply to the Deficiency letters etc. may be sent to NC-I at e-mail address- nc1.dgft@nic.in. All firms are also requested to mail/send their present valid email addresses so that correspondences can be made through email/ by Post.

Case No.:78/6/83-ALC1/2015	Party Name: ECOCAT INDIA PVT. LTD.	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
HQ File :01/83/050/00408/AM16/	RLA File :05/23/040/00078/AM16/	Lic.No/Date:0510394421 03.06.2015	Deferred
1 Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to MSME for examination of the case on 15.05.2019 followed by an I.D. reminder on 22.07.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

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Case No.:359/15/80-ALC2/2018		Party Name: MAINI PRECISION PRODUCTS P. LTD.	Meet No/Date:10/80-ALC2/2019 11.09.2019		Status:	
HQ File :01/80/050/00701/AM19/		RLA File :07/24/040/00179/AM16/	Lic.No/Date:0710108649 26.08.2015		Approved	
Decision: The Committee considered the case as per the agenda and decided to ratify the norms on the basis of inputs given by the Technical Authorities (After excluding wastage claimed for oversize inputs) as under:						
Sl. No.	ITCHS Code	Export Item	Sl. No.	ITCHS Code	Import Item	Recommended Norms
1	87089900	PUMP BODY COMPLETE - ASSEMBLY TO P/N TM.0114659.B CONSISTS OF SLEEVE AF.0100517 /C-1	1	72222019	SS440B Round bar DIA 16 SS440B DIA 16 mm	1.70Kgs/Kg content in the export product.
2	87089900	PUMP BODY COMPLETE - ASSEMBLY TO P/N TM.0114659.B CONSISTS OF BODY PUMP FH.0100048.F	2	72222019	SS415M Round bar DIA 43 SS415M DIA 43 mm	1.70Kgs/Kg content in the export product.
Note: Per piece weight of export at Sl. No. 1 is 18 gram. Per piece weight of export at Sl. No. 2 is 23 gram.						
RA concerned may take further necessary action as per the decision of NC.						

3	Case No.:31/15/80-ALC2/2018	Party Name: SIRIA IMPEX PVT. LTD.	Meet No/Date:10/80-ALC2/2019 & 11.09.2019	Status:
	HQ File :01/80/050/00373/AM19/	RLA File :05/24/040/00177/AM16/	Lic.No/Date:0510395546 08.09.2015	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, New Delhi has updated the spreadsheet showing that the above AA has been issued on repeat basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, New Delhi. Case is withdrawn.			

4	Case No.:1/16/80-ALC2/2015	Party Name: GARDNER AEROSPACE PRANITA PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00286/AM16/	RLA File :07/24/040/00176/AM16/	Lic.No/Date:0710108718 11.09.2015	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 15.01.2019 followed by reminders on 18.04.2019 & 21.08.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

5	Case No.:371/15/80-ALC2/2018	Party Name: TITAN COMPANY LIMITED	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00713/AM19/	RLA File :07/24/040/00171/AM16/	Lic.No/Date:0710108980 02.11.2015	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Bangalore has updated the spreadsheet showing that the above AA has been issued on repeat basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Bangalore. Case is withdrawn.			

6	Case No.:2/2/80-ALC2/2016	Party Name: OPTIMA WIRES PVT LTD	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00005/AM17/	RLA File :34/24/040/00208/AM16/	Lic.No/Date:3410041684 19.11.2015	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-3) was sent to the firm on 20.05.2019 followed by final reminder on 22.07.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

7	Case No.:5/15/80-ALC2/2018	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00347/AM19/	RLA File :09/24/040/00679/AM16/	Lic.No/Date:0910063260 12.02.2016	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & RA, Hyderabad. A letter was sent to the firm & RA, Hyderabad on 22/24.04.2019 followed by reminders on 06.06.2019 & 29.07.2019. However, no information has been received so far. Hence, the Committee decided to wait for complete set of application for examination of the case. Case is deferred.			
8	Case No.:79/15/80-ALC2/2018	Party Name: SIRIA IMPEX PVT.LTD.	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00421/AM19/	RLA File :05/24/040/00596/AM16/	Lic.No/Date:0510397825 04.03.2016	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, New Delhi has updated the spreadsheet showing that the above AA has been issued on repeat basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, New Delhi. Case is withdrawn.			
9	Case No.:399/15/80-ALC2/2018	Party Name: MAINI PRECISION PRODUCTS LIMITED	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00741/AM19/	RLA File :07/24/040/00414/AM16/	Lic.No/Date:0710109554 22.03.2016	Deferred
	Decision: The Committee considered the case as per the agenda and decided to refer the case to MSME for examination as per the advice of representative of DHI. Case is deferred.			
10	Case No.:26/15/80-ALC2/2018	Party Name: AYYAPPA CNC PVT.LTD,	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00368/AM19/	RLA File :07/24/040/00098/AM17/	Lic.No/Date:0710109968 17.06.2016	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME for examination of the case on 17.05.2019 followed by an I.D. reminder on 22.07.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

11	Case No.:271/15/80-ALC2/2018	Party Name: MAINI PRECISION PRODUCTS LIMITED	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:																					
	HQ File :01/80/050/00613/AM19/	RLA File :07/24/040/00099/AM17/	Lic.No/Date:0710110120 19.07.2016	Approved																					
Decision: The Committee considered the case as per the agenda and decided to ratify the norms on the basis of inputs given by the Technical Authorities (After excluding wastage claimed for oversize inputs) as under:																									
<table><tr><th>Sl. No.</th><th>ITCHS Code</th><th>Export Item</th><th>Sl. No.</th><th>ITCHS Code</th><th>Import Item</th><th>Recommended Norms</th></tr><tr><td>1</td><td>87089900</td><td>SLEEVE PUMP BODY COMPLETE - ASSEMBLY TO P/N TM. 0114659. B CONSISTS OF SLEEVE AF. 0100517 /C-1</td><td>1</td><td>72222019</td><td>SS440B Round bar Dia16 - SS440B Dia 16 mm</td><td>1.70Kg/Kg content in the export product.</td></tr><tr><td>2</td><td>87089900</td><td>BODY PUMP COMPLETE - ASSEMBLY TO P/N TM.0114659.B CONSISTS OF BODY PUMP FH.0100048.F</td><td>2</td><td>72222019</td><td>SS415M Bright bar Dia 43- SS415M Dia43 mm</td><td>1.70Kg/Kg content in the export product.</td></tr></table>					Sl. No.	ITCHS Code	Export Item	Sl. No.	ITCHS Code	Import Item	Recommended Norms	1	87089900	SLEEVE PUMP BODY COMPLETE - ASSEMBLY TO P/N TM. 0114659. B CONSISTS OF SLEEVE AF. 0100517 /C-1	1	72222019	SS440B Round bar Dia16 - SS440B Dia 16 mm	1.70Kg/Kg content in the export product.	2	87089900	BODY PUMP COMPLETE - ASSEMBLY TO P/N TM.0114659.B CONSISTS OF BODY PUMP FH.0100048.F	2	72222019	SS415M Bright bar Dia 43- SS415M Dia43 mm	1.70Kg/Kg content in the export product.
Sl. No.	ITCHS Code	Export Item	Sl. No.	ITCHS Code	Import Item	Recommended Norms																			
1	87089900	SLEEVE PUMP BODY COMPLETE - ASSEMBLY TO P/N TM. 0114659. B CONSISTS OF SLEEVE AF. 0100517 /C-1	1	72222019	SS440B Round bar Dia16 - SS440B Dia 16 mm	1.70Kg/Kg content in the export product.																			
2	87089900	BODY PUMP COMPLETE - ASSEMBLY TO P/N TM.0114659.B CONSISTS OF BODY PUMP FH.0100048.F	2	72222019	SS415M Bright bar Dia 43- SS415M Dia43 mm	1.70Kg/Kg content in the export product.																			
Note: Per piece weight of export at Sl. No. 1 is 18 gram. Per piece weight of export at Sl. No. 2 is 23 gram.																									
RA concerned may take further necessary action as per the decision of NC.																									

12	Case No.:186/15/80-ALC2/2018	Party Name: TEMPCO TEMPERATURE MEASUREMENT PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00528/AM19/	RLA File :07/24/040/00157/AM17/	Lic.No/Date:0710110332 29.08.2016	Deferred
Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MeitY on 22.08.2019 for examination of the case. However, MeitY vide email dated 11.09.2019 requested to send again a copy of application. Hence, the Committee decided to send a copy of application to MeitY for examination of the case.				
Case is deferred.				

13	Case No.: 53/15/80-ALC2/2018	Party Name: DOOWON AUTOMOTIVE SYSTEMS INDIA PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:		
	HQ File :01/80/050/00395/AM19/	RLA File :04/24/040/00117/AM17/	Lic.No/Date:0410162395 19.10.2016	Approved		
Decision: The Committee considered the case as per the agenda and decided to ratify the norms on recommendation of technical members present in the meeting, as under:						
13	ITCHS Code	Export Item	Sl. No.	ITCHS Code	Import Item	Recommended Norms
	87089900	Heater Core [H-3] Part No: H42853-0791 Import of components are allowed on net to net basis with accountability clause in all shipping bills	1	76169900	TUBE -PART NO.E19811-0540a	Net to Net
			2	84159000	SIDE PLATE - PART NO.H47243-0820a	Net to Net
			3	76169900	PIPE CAP-PART NO. H40823 -2630	Net to Net
			4	84159000	HEADER PLATE- PART NO.H42923-0351a	Net to Net
			5	84159000	TANK - PART NO.H47443-2640z	Net to Net
			6	76071190	FIN - PART NO. E19811-0280a	1.02 Kgs/Kg content in the export product
Note: Thickness to match in Import and Export.						
RA concerned may take further necessary action as per the decision of NC.						

14	Case No.: 214/15/80-ALC2/2018	Party Name: SARA SAE PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00556/AM19/	RLA File :61/24/040/00004/AM17/	Lic.No/Date:6110001384 14.12.2016	Approved
Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME on 12.06.2019 for examination of the case. However, no comments are being furnished by MSME . The case was discussed in the meeting and the Committee decided to ratify the norms on Net to Net basis as per GN-4 on the basis of inputs given by Technical Authorities present in the meeting.				
RA concerned may take further necessary action as per the decision of NC.				

15	Case No.: 382/15/80-ALC2/2018	Party Name: UNI VTL PRECISION PVT. LTD.	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00724/AM19/	RLA File :07/24/040/00344/AM17/	Lic.No/Date:0710111000 19.01.2017	Deferred
Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to MSME on 25.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.				
Case is deferred.				

16	Case No.: 404/15/80-ALC2/2018	Party Name: OSWAL PUMPS LIMITED	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00746/AM19/	RLA File :33/24/040/00007/AM17/	Lic.No/Date:3310030377 03.03.2017	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME for examination of the case on 21.06.2019 followed by an I.D. reminder on 22.08.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

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Case No.: 84/15/80-ALC2/2018	Party Name: BORG WARNER EMISSIONS SYSTEMS INDIA PVT. LTD.	Meet No/Date: 10/80-ALC2/2019 11.09.2019	Status:		
HQ File :01/80/050/00426/AM19	RLA File :05/23/040/00621/AM17/	Lic.No/Date:0510402181 06.04.2017	Approved		
Decision: The Committee considered the case as per the agenda and decided to ratify the norms as per written comments of Consultant (Tech-3) as under:					
ITCHS Code	Export Item	Sl. No.	ITCHS Code	Import Item	Recommended Norms
84195090	EGR COOLER ASSEMBLY FOR USE IN DEISEL ENGINES	1	73066100	82x49,5x1,5x198,6 4301, CASE-M2700052 STAINLESS STEEL, PART NO.M2700052, MADE OF STAINLESS STEEL	Allowed as per General Note-4
		2	73041190	TUBE CORRUGATED STAINLESS STEEL, PART NO.M2700513, MADE OF STAINLESS STEEL	
		3	38101010	NICROBRAZ ANB EXP1046 NICKLE BASED ALLOY BRAZING PASTE, PART NO. M7060007 OR ALTERNATIVELY NICKLE PASTE, PART NO M7060007, FOR BRAZING FILLER METALS	Allowed upto 2% of FoB value
		4	38109090	JM STOP-FLO NO.1 PAINT STOP OFF FOR BRAZING FILLER METAL (INHIBITOR), PART NO. M7060011, PARTING COMPOUNDS FORMULATED TO PREVENT THE FLOW MOLTEN BRAZING FILLER METAL	
		5	84199090	BAFFLE STAINLESS STEEL, PART NO. M9210052 MADE OF STAINLESS STEEL	Allowed as per General Note-4
		6	73072100	FLANGE, MADE OF STAINLESS STEEL	
		7	84199090	GAS BOX, MADE OF STAINLESS STEEL	
RA concerned may take further necessary action as per the decision of NC.					

18	Case No.:19/1/80-ALC2/2019	Party Name: BGR ENERGY SYSTEMS LIMITED	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00767/AM19/	RLA File :04/24/040/00209/AM17/	Lic.No/Date:0410163001 19.04.2017	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to DPIIT on 06.09.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			
19	Case No.:94/15/80-ALC2/2018	Party Name: MODEL INFRA CORPORATION PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00436/AM19/	RLA File :07/24/040/00085/AM18/	Lic.No/Date:0710111766 16.06.2017	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to MSME on 25.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			
20	Case No.:108/15/80-ALC2/2018	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00450/AM19/	RLA File :05/23/040/00116/AM18/	Lic.No/Date:0510403207 22.06.2017	Deferred
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per advice of representative of DHI as under: 1. Specific item of export. 2. Break up of import item No. 5 to 8 with quantity in number & weight. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.			

21	Case No.: 96/15/80-ALC2/2018	Party Name: TATA HITACHI CONSTRUCTION MACHINERY COMPANY PRIVAT	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00438/AM19/	RLA File :02/24/040/00265/AM17/	Lic.No/Date:0210207730 29.06.2017	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Calcutta has updated the spreadsheet showing that the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Calcutta. Case is withdrawn.			

22	Case No.: 405/15/80-ALC2/2018	Party Name: OSWAL PUMPS LIMITED	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00747/AM19/	RLA File :33/24/040/00007/AM18/	Lic.No/Date:3310030410 01.11.2017	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME for examination of the case on 21.06.2019 followed by an I.D. reminder on 22.08.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

23	Case No.: 153/15/80-ALC2/2018	Party Name: ANSTECH	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00495/AM19/	RLA File :34/24/040/00189/AM18/	Lic.No/Date:3410043589 06.11.2017	Approved
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME on 25.07.2019 for examination of the case. However, no comments are being furnished by MSME. The case was discussed in the meeting and the Committee decided to ratify the norms as per General Note-4 on the basis of inputs given by Technical Authorities present in the meeting. RA concerned may take further necessary action as per the decision of NC.			

24	Case No.: 221/15/80-ALC2/2018	Party Name: MAG INDIA INDUSTRIAL AUTOMAT IONSYSTEMS PVT. LTD.	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00563/AM19	RLA File :07/24/040/00190/AM18/	Lic.No/Date:0710112375 08.11.2017	Approved
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME on 25.07.2019 for examination of the case. However, no comments are being furnished by MSME. The case was discussed in the meeting and the Committee decided to ratify the norms as per General Note-4 on the basis of inputs given by Technical Authorities present in the meeting. RA concerned may take further necessary action as per the decision of NC.			

	Case No.: 256/15/80-ALC2/2018	Party Name: MAG INDIA INDUSTRIAL AUTOMATION SYSTEMS PVT. LTD.	Meet No/Date:10/80- ALC2/2019 11.09.2019	Status:
	HQ File : 01/80/050/00598/AM19/	RLA File : 07/24/040/00233/AM18/	Lic.No/Date:0710112489 05.12.2017	Approved
25	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME on 25.07.2019 for examination of the case. However, no comments are being furnished by MSME. The case was discussed in the meeting and the Committee decided to ratify the norms as per General Note-4 on the basis of inputs given by Technical Authorities present in the meeting. RA concerned may take further necessary action as per the decision of NC.			

	Case No.: 261/15/80-ALC2/2018	Party Name: FUTURE TECH ENGINEERING PVT. LTD.	Meet No/Date:10/80- ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00603/AM19/	RLA File :07/24/040/00258/AM18/	Lic.No/Date:0710112573 20.12.2017	Deferred
26	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME on 25.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

	Case No.: 391/15/80-ALC2/2018	Party Name: FUTURE TECH ENGINEERING PVT. LTD.	Meet No/Date:10/80- ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00733/AM19/	RLA File :07/24/040/00298/AM18/	Lic.No/Date:0710112747 25.01.2018	Deferred
27	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME on 25.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

	Case No.: 394/15/80-ALC2/2018	Party Name: TRIVENI HI- TECH PVT. LTD.	Meet No/Date:10/80- ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00736/AM19/	RLA File :07/24/040/00368/AM18/	Lic.No/Date:0710113046 04.04.2018	Deferred
28	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to MSME on 13.05.2019 for examination of the case. However, no comments are being furnished by MSME. The case was discussed in the meeting & the Committee on the basis of inputs from the technical members decided to ask from the firm to furnish following information: 1. Detail technical note on manufacturing process including the relevant flow sheet. 2. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.			

	3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 5. Sheet layout diagram of the material indicating the wastage during blanking. Case is deferred.
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29	Case No.: 9/6/80-ALC2/2019	Party Name: WHEELS INDIA LIMITED	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00080/AM20/	RLA File :04/24/040/00264/AM18/	Lic.No/Date:0410164155 04.04.2018	Approved
	Decision: The Committee considered the case as per the agenda and the representative of the firm explained the case before the Norms Committee. The Committee decided to ratify the norms on the recommendation of technical members present in the meeting, as under:			
	ITCHS Code 87087000	Export Item FORGED AND MACHINED WHEELS CONDITION - NET CONTENT OF ALUMINIUM BILLETS USED FOR EXPORT ITEM SHOULD NOT BE LESS THAN 1715.70 KGS.)	ITCHS Code 76012020	Import Item ALUMINIUM BILLET Recommended Norms As applied
RA concerned may take further necessary action as per the decision of NC.				

30	Case No.: 121/15/80-ALC2/2018	Party Name: ZTT INDIA PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00463/AM19/	RLA File :04/24/040/00009/AM19/	Lic.No/Date:0410164238 23.04.2018	Deferred
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per written comments given by MeitY vide F. No.: 17(32)/2019-IPHW dated 03.09.2019 as under: 1. Details of export product i.e. design, drawing etc. 2. Quantity of import item required for manufacturing one unit of export product. 3. Wastage claimed in manufacturing process. 4. Justification of wastage.			
	The Committee also noted that MeitY has already sent the above letter to the firm. Case is deferred.			

31	Case No.:154/15/80-ALC2/2018	Party Name: BANCO PRODUCTS (INDIA) LIMITED	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00496/AM19/	RLA File :34/24/040/00050/AM19/	Lic.No/Date:3410044137 14.05.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME on 23.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

32	Case No.:29/8/80-ALC2/2018	Party Name: SAIRA ASIA INTERIORS PVT LTD	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00152/AM19/	RLA File :34/21/040/00102/AM19/	Lic.No/Date:3410044210 07.06.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME on 23.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

33	Case No.:49/8/80-ALC2/2018	Party Name: UNI VTL PRECISION PVT. LTD.	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00172/AM19/	RLA File :65/24/040/00002/AM19/	Lic.No/Date:6510000016 12.06.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to MSME for examination of the case on 20.05.2019 followed by an I.D. reminder on 22.07.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

34	Case No.:4/8/80-ALC2/2018	Party Name: CHIRAG UDYOG	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:									
	HQ File :01/80/050/00127/AM19/	RLA File :05/23/040/00141/AM19/	Lic.No/Date:0510406909 19.06.2018	Approved									
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME for examination of the case on 10.05.2019. However, no comments are being furnished by MSME. The case was discussed in the meeting and the Committee decided to ratify the norms on the basis of inputs given by the Technical Authorities present in the meeting as under: <table border="1"> <thead> <tr> <th>ITCHS Code</th><th>Export Item</th><th>ITCHS Code</th><th>Import Item</th><th>Recommended Norms</th></tr> </thead> <tbody> <tr> <td>82159900</td><td>STAINLESS STEEL CUTLERY AND KITCHEN TOOLS MADE FROM MAGNTIC STAINLESS</td><td>72209090</td><td>MAGNETIC STAINLESS STEEL COLD</td><td>1.10Kgs/Kg content in the export product</td></tr> </tbody> </table>				ITCHS Code	Export Item	ITCHS Code	Import Item	Recommended Norms	82159900	STAINLESS STEEL CUTLERY AND KITCHEN TOOLS MADE FROM MAGNTIC STAINLESS	72209090	MAGNETIC STAINLESS STEEL COLD
ITCHS Code	Export Item	ITCHS Code	Import Item	Recommended Norms									
82159900	STAINLESS STEEL CUTLERY AND KITCHEN TOOLS MADE FROM MAGNTIC STAINLESS	72209090	MAGNETIC STAINLESS STEEL COLD	1.10Kgs/Kg content in the export product									

	STEEL WITH RELEVANT THICKNESS GRADE:430, HAVING NET CONTENT OF 14300.00 KG OF STAINLESS STEEL		ROLLED COIL WITH RELEVANT THICKNESS GRADE:430	
RA concerned may take further necessary action as per the decision of NC.				

35	Case No.:134/15/80-ALC2/2018	Party Name: FUTURE TECH ENGINEERING PVT. LTD.	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00476/AM19/	RLA File :07/24/040/00058/AM19/	Lic.No/Date:0710113460 20.06.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME on 23.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

36	Case No.:38/8/80-ALC2/2018	Party Name: AYYAPPA CNC PVT. LTD.	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00161/AM19/	RLA File :07/24/040/00070/AM19/	Lic.No/Date:0710113468 21.06.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to MSME for examination of the case on 08.04.2019 followed by I.D. reminders on 07.06.2019 & 22.07.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

37	Case No.: 278/15/80-ALC2/2018	Party Name: FITCH METALS ENGINEERING INDIA PVT. LTD.	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00620/AM19/	RLA File :03/94/040/00262/AM19/	Lic.No/Date:0310822068 02.07.2018	Deferred
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per advice of representative of DHI as under: 1. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers). 2. Detail technical note on manufacturing process including the relevant flow sheet. 3. Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s). Case is deferred.			

38	Case No.: 15/8/80-ALC2/2018	Party Name: SEBROS INDUSTRIES PVT. LTD.	Meet No/Date: 10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00138/AM19/	RLA File :05/24/040/00185/AM19/	Lic.No/Date:0510407110 06.07.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to MSME for examination of the case on 10.06.2019 followed by an I.D. reminder on 25.07.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			
39	Case No.: 11/6/80-ALC2/2019	Party Name: SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Meet No/Date: 10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00082/AM20/	RLA File :05/24/040/00233/AM19/	Lic.No/Date:0510407270 23.07.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-3) was sent to the firm on 20.07.2019. Reply received from the firm and sent to tech -3 on 08.08.2019 for examination /comments of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			
40	Case No.: 4/10/80-ALC2/2018	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date: 10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00190/AM19/	RLA File :04/24/040/00061/AM19/	Lic.No/Date:0410164525 24.07.2018	Deferred
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per advice of representative of DHI as under: 1. Break up of seamless and welded pipes & tubes for item No. 1 to 3. 2. Break up of rounds & blooms for item No. 14 & 15. 3. Specific type of valves & gauges with complete specification. 4. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 5. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.			

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Case No.: 290/15/80-ALC2/2018	Party Name: MAINI PRECISION PRODUCTS LIMITED	Meet No/Date: 10/80-ALC2/2019 11.09.2019	Status:			
HQ File :01/80/050/00632/AM19/	RLA File :07/24/040/00112/AM19/	Lic.No/Date:0710113667 01.08.2018	Approved			
Decision: The Committee considered the case as per the agenda and decided to ratify the norms on the basis of inputs given by the Technical Authorities (After excluding wastage claimed for oversize inputs) as under:						
Sl. No.	ITCHS Code	Export Item	Sl. No.	ITCHS Code	Import Item	Recommended Norms
1	87089900	PUMP BODY COMPLETE - ASSEMBLY TO P/N TM. 0149863.B CONSISTS OF SLEEVE AF.0119213 (Export weight= 17 gram/piece)	1	72223019	SS440B Round bar Dia16 SS440B Dia 16 mm	Wastage allowed 70%
2	87089900	PUMP BODY COMPLETE - ASSEMBLY TO P/N TM. 0149863.B CONSISTS OF PUMP BODY FH.0149261 (Export weight= 0.48 Kg/piece)	2	72132090	Pump Body Forging SS415M	Wastage allowed 45%

RA concerned may take further necessary action as per the decision of NC.

42	Case No.: 291/15/80-ALC2/2018	Party Name: MAINI PRECISION PRODUCTS LIMITED	Meet No/Date: 10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00633/AM19/	RLA File :07/24/040/00140/AM19/	Lic.No/Date:0710113804 03.09.2018	Deferred
	Decision: The Committee considered the case as per the agenda and decided to refer the case to MSME for examination as per advice of representative of DHI . Case is deferred.			

43	Case No.: 3/12/80-ALC2/2018	Party Name: BIRLA PRECISION TECHNOLOGIES LTD.	Meet No/Date: 10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00276/AM19/	RLA File :03/94/040/00599/AM19/	Lic.No/Date:0310824314 09.10.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to MSME for examination of the case on 01.07.2019 followed by an I.D. reminder on 23.08.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

44	Case No.:4/12/80-ALC2/2018	Party Name: BIRLA PRECISION TECHNOLOGIES LTD.	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00277/AM19/	RLA File :03/94/040/00600/AM19/	Lic.No/Date:0310824317 09.10.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to MSME for examination of the case on 01.07.2019 followed by an I.D. reminder on 22.08.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

45	Case No.:5/12/80-ALC2/2018	Party Name: BIRLA PRECISION TECHNOLOGIES LTD.	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00278/AM19/	RLA File :03/94/040/00598/AM19/	Lic.No/Date:0310824375 11.10.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to MSME for examination of the case on 10.07.2019 followed by an I.D. reminder on 23.08.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

46	Case No.:12/12/80-ALC2/2018	Party Name: BIRLA PRECISION TECHNOLOGIES LTD.	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00285/AM19/	RLA File :03/94/040/00597/AM19/	Lic.No/Date:0310824374 11.10.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to MSME for examination of the case on 01.07.2019 followed by an I.D. reminder on 23.08.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

47	Case No.:22/12/80-ALC2/2018	Party Name: CPS OIL & GAS EQUIPMENTS PVT LTD	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00295/AM19/	RLA File :03/94/040/00630/AM19/	Lic.No/Date:0310824383 11.10.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & RA, Mumbai. A letter was sent to the firm & RA, Mumbai on 09.05.2019 followed by reminders on 09.05.2019, 07.06.2019 & 24.07.2019. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

	Case No.:1/12/80-ALC2/2018	Party Name: JAICO ENTERPRISE LLP	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00274/AM19/	RLA File :03/94/040/00612/AM19/	Lic.No/Date:0310824420 12.10.2018	Deferred
48	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & RA, Mumbai . A letter was sent to the firm & RA, Mumbai on 09.05.2019 followed by reminders on 09.05.2019, 07.06.2019 & 24.07.2019. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

	Case No.:23/12/80-ALC2/2018	Party Name: GENERAL INSTRUMENTS CONSORTIUM SOLE PROP. KULKARNI	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00296/AM19/	RLA File :03/94/040/00640/AM19/	Lic.No/Date:0310824478 16.10.2018	Deferred
49	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & RA, Mumbai . A letter was sent to the firm & RA, Mumbai on 09.05.2019 followed by reminders on 07.06.2019 & 24.07.2019. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

	Case No.:241/15/80-ALC2/2018	Party Name: MAINI PRECISION PRODUCTS LIMITED	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00583/AM19/	RLA File :07/24/040/00184/AM19/	Lic.No/Date:0710114051 25.10.2018	Deferred
50	Decision: The Committee considered the case as per the agenda and decided to refer the case to MSME for examination as per advice of representative of DHL . Case is deferred.			

51	Case No.:9/12/80-ALC2/2018	Party Name: BONATRANS INDIA PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:			
	HQ File :01/80/050/00282/AM19/	RLA File :03/94/040/00675/AM19/	Lic.No/Date:0310824925 06.11.2018	Approved			
	Decision: The Committee considered the case as per the agenda and decided to ratify the norms on the recommendation of technical members present in the meeting, as under:						
	Sl. No.	ITCHS Code	Export Item	Sl. No.	ITCHS Code	Import Item	Recommended Norms
	1	86071910	Axles of Railway or Tramway Locomotives (61.0-Machined axle for wheel set) Acc. To dwg	1	86071910	Axles of Railway or Tramway Locomotives (Black Axle for BTG	Net to Net with 20% recoverable

		d11-3-02846 NET WT. OF EACH BLACK AXLE(405/ KGS / NOS))			Transfer order) 67.1001/57 (Net wt. of each Black Axle 491.000 KGS /PCS)	wastage on weight basis
2	86071910	Axles of Railway or Tramway Locomotives (61.0-Machined axle for wheel set Acc. To dwg d11-3-02948 NET WT. OF EACH BLACK AXLE 190.00 /KGS /NOS)	2	86071910	Axles of Railway or Tramway Locomotives (BLACK AXLE for BTG Transfer order type 4) 1-J86001/1 (Net Weight 290 KGS Per Axle)	Net to Net with 20% recoverable wastage on weight basis

Note: Import item at Sl. No. 1 & 2 are allowed on Net to Net with 20% recoverable wastage on weight basis i.e. duty exemption on item No. 1 allowed on 142140 Kg and on item No. 2 on 27000 Kg.

RA concerned may take further necessary action as per the decision of NC.

52	Case No.:20/12/80-ALC2/2018	Party Name: MINDA SILCA ENGINEERING PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00293/AM19/	RLA File :05/24/040/00433/AM19/	Lic.No/Date:0510408370 12.11.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to MSME for examination of the case on 22.05.2019 followed by an I.D. reminder on 25.07.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

53	Case No.:13/14/80-ALC2/2018	Party Name: CUPRO TUBES ENTERPRISES PVT. LTD.	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00329/AM19/	RLA File :03/94/040/00722/AM19/	Lic.No/Date:0310825109 19.11.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-1) was sent to the firm on 07.06.2019 followed by final reminder on 22.07.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

54	Case No.: 10/12/80-ALC2/2018	Party Name: MUDHRA FINE BLANC PRIVATE LTD.	Meet No/Date:10/80- ALC2/2019 11.09.2019	Status:	
	HQ File :01/80/050/00283/AM19/	RLA File :04/24/040/00190/AM19/	Lic.No/Date:0410164931 29.11.2018	Approved	
	Decision: The Committee considered the case as per the agenda and decided to ratify the norms on the recommendation of technical members present in the meeting, as under:				
	ITCHS Code	Export Item	ITCHS Code	Import Item	Recommended Norms
	87089900	40009851 SPROCKET CAM	72269230	BILSTEIN GMBH &	Wastage

	VM20662167G/ FCA46328125 ge2 FINE BLANC COMPONENT USED FOR I.C ENGINE TRANSMISSION SYSTEMS IN PASSENGER CARS		CO. KG COLD ROLLED STEEL STRIP C45E LC MA-RL SLIT EDGE EN 10132-3/ EN 10140 THICKNESS 4.9 X WIDTH 140 MM	allowed 35%
	RA concerned may take further necessary action as per the decision of NC.			
	Case No.:6/14/80- ALC2/2018	Party Name: WEIR INDIA PRIVATE LIMITED	Meet No/Date:10/80- ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00322/AM19/	RLA File :03/95/040/00932/AM19/	Lic.No/Date:0310825488 06.12.2018	Withdrawn
55	Decision: The Committee considered the case as per the agenda and noted that the firm has informed vide email dated 26.08.2019 that the above AA has been issued on Net to Net basis . Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Mumbai . Case is withdrawn.			
	Case No.:267/15/80- ALC2/2018	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:10/80- ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00609/AM19/	RLA File :03/95/040/00583/AM19/	Lic.No/Date:0310825583 11.12.2018	Deferred
56	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & RA, Mumbai and in this regard a letter was sent to the firm & RA, Mumbai on 29.07.2019. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			
	Case No.:268/15/80- ALC2/2018	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:10/80- ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00610/AM19/	RLA File :03/95/040/00579/AM19/	Lic.No/Date:0310825584 11.12.2018	Deferred
57	Decision: The Committee considered the case as per the agenda and decided to refer the case to DPIIT for examination as per advice of representative of DHI . Case is deferred.			

58	Case No.: 269/15/80-ALC2/2018	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00611/AM19/	RLA File :03/95/040/00585/AM19/	Lic.No/Date:0310825585 11.12.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to DHI on 04.09.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

59	Case No.: 30/12/80-ALC2/2018	Party Name: CML BIOTECH PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00303/AM19/	RLA File :10/24/040/00045/AM19/	Lic.No/Date:1010060084 12.12.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-1) was sent to the firm on 14.05.2019 followed by final reminder on 22.07.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

60	Case No.: 276/15/80-ALC2/2018	Party Name: BIRLA FURUKAWA FIBRE OPTICS LIMITED	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00618/AM19/	RLA File :03/94/040/00758/AM19/	Lic.No/Date:0310825749 18.12.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MeitY on 23.07.2019 for examination of the case. However, MeitY vide email dated 11.09.2019 informed that the case is under examination. Therefore, the Committee decided to wait for the comments. Case is deferred.			

61	Case No.: 14/6/80-ALC2/2019	Party Name: IND-SPHINX PRECISION LTD	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00085/AM20/	RLA File :22/24/040/00069/AM19/	Lic.No/Date:2210016034 18.12.2018	Deferred
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per the advice of representative of DHI: 1. Weight of each Export Product. 2. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.			

	3. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.
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62	Case No.:20/14/80-ALC2/2018	Party Name: ULTRA ENGINEERS	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00336/AM19/	RLA File :31/83/040/00150/AM19/	Lic.No/Date:3110067260 19.12.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to DHI on 24.07.2019 for examination of the case. However, the representative of DHI informed in meeting that the case is under examination. Therefore, the Committee decided to wait for the comments. Case is deferred.			

63	Case No.:285/15/80-ALC2/2018	Party Name: MAINI PRECISION PRODUCTS LIMITED	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00627/AM19/	RLA File :07/24/040/00237/AM19/	Lic.No/Date:0710114362 02.01.2019	Deferred
	Decision: The Committee considered the case as per the agenda and decided to refer the case to MSME for examination as per advice of representative of DHI. Case is deferred.			

64	Case No.:295/15/80-ALC2/2018	Party Name: TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00637/AM19/	RLA File :53/24/040/00010/AM19/	Lic.No/Date:5310019903 14.01.2019	Approved
	Decision: The Committee considered the case as per agenda and decided to ratify the norms as per written comments given by Consultant (Tech-1). (Copy enclosed) RA concerned may take suitable consequential action accordingly.			

65	Case No.:7/14/80-ALC2/2018	Party Name: ROTZLER SERVICES PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00323/AM19/	RLA File :07/24/040/00236/AM19/	Lic.No/Date:0710114403 16.01.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & RA, Bangalore. A letter was sent to the firm & RA, Bangalore on 05.04.2019 followed by reminders on 15.05.2019 & 26.07.2019. However, no information has been received so far. Hence, the Committee decided to wait for complete set of application for examination of the case. Case is deferred.			

66	Case No.:313/15/80-ALC2/2018	Party Name: OMEGA ICEHILL PRIVATE LIMITED	Meet No/Date:10/80- ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00655/AM19/	RLA File :05/24/040/00627/AM19/	Lic.No/Date:0510409545 31.01.2019	Deferred
	Decision: The Committee considered the case as per the agenda and decided to refer the case to DPIIT for examination as per advice of representative of DHI. Case is deferred.			

67	Case No.:15/6/80-ALC2/2019	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:10/80- ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00086/AM20/	RLA File :11/24/040/00024/AM19/	Lic.No/Date:1110028485 04.02.2019	Deferred
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per the advice of representative of DHI: 1. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers). 2. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 3. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.			

68	Case No.:310/15/80-ALC2/2018	Party Name: TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:10/80- ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00652/AM19/	RLA File :53/24/040/00013/AM19/	Lic.No/Date:5310019913 05.02.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-1) was sent to the firm on 21.08.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

69	Case No.:327/15/80-ALC2/2018	Party Name: ASHWIN PLASTIC INDUSTRIES	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00669/AM19/	RLA File :03/94/040/00997/AM19/	Lic.No/Date:0310827105 19.02.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME for examination of the case on 20.06.2019 followed by an I.D. reminder on 22.08.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			
70	Case No.:328/15/80-ALC2/2018	Party Name: ACE FURNACES PVT. LTD.	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00670/AM19/	RLA File :03/94/040/01005/AM19/	Lic.No/Date:0310827111 19.02.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to MSME on 22.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			
71	Case No.:334/15/80-ALC2/2018	Party Name: JAMES ROBINSON LABS PVT LTD	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00676/AM19/	RLA File :09/24/040/00531/AM19/	Lic.No/Date:0910067205 22.02.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-1) was sent to the firm on 10.06.2019 followed by final reminder on 22.07.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			
72	Case No.:6/1/80-ALC2/2019	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00754/AM19/	RLA File :03/94/040/00999/AM19/	Lic.No/Date:0310827307 26.02.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MeitY for examination of the case on 13.06.2019 followed by an I.D. reminder on 22.08.2019. However, MeitY vide email dated 11.09.2019 informed that the case is under examination. Therefore, the Committee decided to wait for the comments. Case is deferred.			

Case No.:7/1/80-ALC2/2019	Party Name: BONATRANS INDIA PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:		
HQ File :01/80/050/00755/AM19/	RLA File :03/94/040/01021/AM19/	Lic.No/Date:0310827336 27.02.2019	Approved		
Decision: The Committee considered the case as per the agenda and decided to ratify the norms on the recommendation of technical members present in meeting, as under:					
73	ITCHS Code	Export Item	ITCHS Code	Import Item	Recommended Norms
	86071910	Machined Axle for Wheel set Acc. to Dwg. D11-3-02846 (Net wt. of each Machined Axle is 405.000 KGS/PCS)	86071910	67.1008/58 Rolled Bar for BTG Transfer Order D11-3-03029 (Net Weight 660 Kgs/PCS)	Net to Net with 20% recoverable wastage
Note: Import item at Sl. No. 1 are allowed on Net to Net with 20% recoverable wastage on weight basis i.e. duty exemption on item No. 1 allowed on 205233 Kg.					
RA concerned may take further necessary action as per the decision of NC.					

	Case No.: 8/1/80-ALC2/2019	Party Name: DAGGER MASTER TOOL INDUSTRIES LIMITED	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00756/AM19/	RLA File :03/94/040/01048/AM19/	Lic.No/Date:0310827404 01.03.2019	Deferred
74	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-3) was sent to the firm on 22.07.2019. However, no reply has been received yet. Hence, the Committee decided to send final reminder to the firm to furnish the requisite information within 15 days failing which the case will be rejected. Case is deferred.			

	Case No.: 39/1/80-ALC2/2019	Party Name: CHEMICO SYNTHETICS LTD.	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00787/AM19/	RLA File :05/23/040/00540/AM19/	Lic.No/Date:0510409870 07.03.2019	Deferred
75	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME on 08.04.2019 for examination of the case. However, no comments are being furnished by MSME . The case was discussed in the meeting and the Committee decided to refer the case to Consultant (Tech-1) for examination & comments. Party should submit certificate of analysis of raw material.			
	Case is deferred.			

76	Case No.:50/1/80-ALC2/2019	Party Name: SAIRA ASIA INTERIORS PVT LTD	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00798/AM19/	RLA File :34/24/040/00376/AM19/	Lic.No/Date:3410044963 08.03.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to MSME for examination of the case on 20.05.2019 followed by an I.D. reminder on 22.07.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

77	Case No.:48/1/80-ALC2/2019	Party Name: LMT TOOLS INDIA PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00796/AM19/	RLA File :31/83/040/00189/AM19/	Lic.No/Date:3110067349 12.03.2019	Deferred
	Decision: The Committee considered the case as per the agenda and Consultant (Tech-3) informed that the firm's reply dated 25.07.2019 is deficient due to following reasons: 1. Calculations with supporting drawings for 4-5 sizes of export product, where wastage is high or quantity is high. 2. Any documents available regarding disposal of scrap having value in it. The Committee decided to ask from the firm to provide clarification on the above mentioned deficiencies. Case is deferred.			

78	Case No.:44/1/80-ALC2/2019	Party Name: COFLE TAYLOR INDIA CONTROL CABLES & SYSTEMS PRIVAT	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00792/AM19/	RLA File :04/24/040/00266/AM19/	Lic.No/Date:0410165321 14.03.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to MSME for examination of the case on 17.05.2019 followed by an I.D. reminder on 22.07.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

79	Case No.:12/2/80-ALC2/2019	Party Name: VICTORA AUTO PVT. LTD.	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00805/AM19/	RLA File :05/24/040/00738/AM19/	Lic.No/Date:0510410085 28.03.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to MSME for examination of the case on 14.05.2019 followed by an I.D. reminder on 22.07.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			
80	Case No.:3/2/80-ALC2/2019	Party Name: AUTOCOMP CORPORATION PANSE PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00003/AM20/	RLA File :31/83/040/00298/AM19/	Lic.No/Date:3110067366 02.04.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to DHI for examination of the case on 14.05.2019 followed by an I.D. reminder on 22.07.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			
81	Case No.:1/4/80-ALC2/2019	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00016/AM20/	RLA File :03/95/040/00051/AM20/	Lic.No/Date:0310828571 24.04.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MeitY was sent to the firm on 21.08.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			
82	Case No.:2/4/80-ALC2/2019	Party Name: SULZER INDIA PRIVATE LIMITED.	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00017/AM20/	RLA File :31/83/040/00009/AM20/	Lic.No/Date:3110067390 24.04.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the firm on 22.07.2019. However, no reply has been received yet. Hence, the Committee decided to send final reminder to the firm to furnish the requisite information within 15 days failing which the case will be rejected. Case is deferred.			

	Case No.: 3/4/80-ALC2/2019	Party Name: SULZER INDIA PRIVATE LIMITED.	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00018/AM20/	RLA File :31/83/040/00010/AM20/	Lic.No/Date:3110067391 24.04.2019	Deferred
83	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the firm on 22.07.2019. However, no reply has been received yet. Hence, the Committee decided to send final reminder to the firm to furnish the requisite information within 15 days failing which the case will be rejected. Case is deferred.			

	Case No.: 4/4/80-ALC2/2019	Party Name: SULZER INDIA PRIVATE LIMITED.	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00019/AM20/	RLA File :31/83/040/00011/AM20/	Lic.No/Date:3110067392 24.04.2019	Deferred
84	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the firm on 23.07.2019. However, no reply has been received yet. Hence, the Committee decided to send final reminder to the firm to furnish the requisite information within 15 days failing which the case will be rejected. Case is deferred.			

	Case No.: 8/4/80-ALC2/2019	Party Name: KEY-TECH ENGINEERING CO.	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00023/AM20/	RLA File :03/94/040/00057/AM20/	Lic.No/Date:0310828538 24.04.2019	Deferred
85	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per the advice of Consultant (Tech-3): 1. Detail technical note on manufacturing process including the relevant flow sheet. 2. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 5. Sheet layout diagram of the material indicating the wastage during blanking. 6. Use of export product. Case is deferred.			

86	Case No.:5/4/80-ALC2/2019	Party Name: VICTORA AUTO PVT. LTD	Meet No/Date:10/80- ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00020/AM20/	RLA File :05/24/040/00033/AM20/	Lic.No/Date:0510410376 25.04.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to MSME on 05.08.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			
87	Case No.:7/4/80-ALC2/2019	Party Name: SHIVALIK BIMETAL CONTROLS LTD	Meet No/Date:10/80- ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00022/AM20/	RLA File :05/24/040/00016/AM20/	Lic.No/Date:0510410395 26.04.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to MSME for examination of the case on 10.06.2019 followed by an I.D. reminder on 22.07.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			
88	Case No.:9/4/80-ALC2/2019	Party Name: ERBATECH MACHINERY P LTD	Meet No/Date:10/80- ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00024/AM20/	RLA File :32/24/040/00004/AM20/	Lic.No/Date:3210078932 29.04.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & RA, Coimbatore and in this regard a letter was sent to the firm & RA, Coimbatore on 23.07.2019. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			
89	Case No.:12/4/80-ALC2/2019	Party Name: FREEDOM OPHTHALMIC PRIVATE LIMITED	Meet No/Date:10/80- ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00027/AM20/	RLA File :04/24/040/00018/AM20/	Lic.No/Date:0410165526 30.04.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-1) was sent to the firm on 21.08.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

90	Case No.:13/4/80-ALC2/2019	Party Name: SRI RAM INDUSTRIES	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00028/AM20/	RLA File :04/24/040/00157/AM19/	Lic.No/Date:0410165532 01.05.2019	Deferred
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per the advice of representative of DHI: 1. Export quantity both in number & weight separately for each export item like Bush, Shaft etc. 2. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 3. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.			

91	Case No.:14/4/80-ALC2/2019	Party Name: KINECO KAMAN COMPOSITES - INDIA PVT LTD	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00029/AM20/	RLA File :03/94/040/01131/AM19/	Lic.No/Date:0310828702 01.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MeitY on 24.07.2019 for examination of the case. However, MeitY vide email dated 11.09.2019 informed that the case is under examination. Therefore, the Committee decided to wait for the comments. Case is deferred.			

92	Case No.:17/4/80-ALC2/2019	Party Name: SAIRA ASIA INTERIORS PVT. LTD.	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00032/AM20/	RLA File :34/24/040/00035/AM20/	Lic.No/Date:3410045102 01.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME for examination of the case on 11.06.2019 followed by an I.D. reminder on 22.07.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

93	Case No.:15/4/80-ALC2/2019	Party Name: CHIRAG UDYOG	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00030/AM20/	RLA File :05/23/040/00054/AM20/	Lic.No/Date:0510410451 02.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME for examination of the case on 20.05.2019 followed by an I.D. reminder on 22.07.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			
94	Case No.:16/4/80-ALC2/2019	Party Name: BLISS ANAND PVT. LTD.	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00031/AM20/	RLA File :05/23/040/00051/AM20/	Lic.No/Date:0510410480 03.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to MSME for examination of the case on 03.06.2019 followed by an I.D. reminder on 22.07.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			
95	Case No.:21/4/80-ALC2/2019	Party Name: MASU BRAKE PADS PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00036/AM20/	RLA File :05/24/040/00057/AM20/	Lic.No/Date:0510410488 06.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-1) was sent to the firm on 22.07.2019. However, no reply has been received yet. Hence, the Committee decided to send final reminder to the firm to furnish the requisite information within 15 days failing which the case will be rejected. Case is deferred.			
96	Case No.: 20/4/80-ALC2/2019	Party Name: MAGNETI MARELLI TALBROS CHASSIS SYSTEMS PRIVATE LI	Meet No/Date: 10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00035/AM20/	RLA File :05/24/040/00053/AM20/	Lic.No/Date: 0510410509 07.05.2019	Deferred
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per the advice of representative of DHI: 1. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers). 2. Detail technical note on manufacturing process including the relevant flow sheet.			

	3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.
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	Case No.:19/4/80-ALC2/2019	Party Name: VICTORA AUTO PVT. LTD.	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
97	HQ File :01/80/050/00034/AM20/	RLA File :05/24/040/00762/AM19/	Lic.No/Date:0510410518 08.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and decided to refer the case to MSME for examination as per advice of representative of DHI. Case is deferred.			

	Case No.:18/4/80-ALC2/2019	Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
98	HQ File :01/80/050/00033/AM20/	RLA File :09/24/040/00058/AM20/	Lic.No/Date:0910067492 10.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to MSME for examination of the case on 22.05.2019 followed by an I.D. reminder on 22.07.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

	Case No.:25/5/80-ALC2/2019	Party Name: WEIR INDIA PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
99	HQ File :01/80/050/00063/AM20/	RLA File :03/95/040/00162/AM20/	Lic.No/Date:0310829262 27.05.2019	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that the firm informed vide email dated 26.08.2019 that the above AA has been issued on Net to Net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Mumbai. Case is withdrawn.			

	Case No.:26/5/80-ALC2/2019	Party Name: ROTHE ERDE INDIA PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00064/AM20/	RLA File :31/83/040/00035/AM20/	Lic.No/Date:3110067430 28.05.2019	Deferred
100	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & RA, Pune and in this regard a letter was sent to the firm & RA, Pune on 24.07.2019. However, no information has been received so far. Hence, the Committee decided to wait for complete set of application for examination of the case. Case is deferred.			

	Case No.:27/5/80-ALC2/2019	Party Name: GRAND PRIX ENGINEERING PVT.LTD.	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00065/AM20/	RLA File :05/23/040/00092/AM20/	Lic.No/Date:0510410754 28.05.2019	Withdrawn
101	Decision: The Committee considered the case as per the agenda and noted that the firm informed vide letter dated 08.08.2019 that the above AA was surrendered at RA, New Delhi. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, New Delhi. Case is withdrawn.			

	Case No.:28/5/80-ALC2/2019	Party Name: SHIRODKAR PRECI COMP PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00066/AM20/	RLA File :31/83/040/00028/AM20/	Lic.No/Date:3110067433 29.05.2019	Deferred
102	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per the advice of Consultant (Tech-3): 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.			

103	Case No.: 29/5/80-ALC2/2019	Party Name: SHIRODKAR PRECI COMP PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00067/AM20/	RLA File :31/83/040/00027/AM20/	Lic.No/Date:3110067434 29.05.2019	Deferred
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per the advice of Consultant (Tech-3): 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.			

104	Case No.: 30/5/80-ALC2/2019	Party Name: TIAGO CHEM	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00068/AM20/	RLA File :34/24/040/00075/AM20/	Lic.No/Date:3410045178 30.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & RA, Vadodara and in this regard a letter was sent to the firm & RA, Vadodara on 26.07.2019. However, no information has been received so far. Hence, the Committee decided to wait for complete set of application for examination of the case. Case is deferred.			

105	Case No.: 32/5/80-ALC2/2019	Party Name: FUTURE TECH ENGINEERING PVT.LTD,	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00070/AM20/	RLA File :07/24/040/00050/AM20/	Lic.No/Date:0710115000 31.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to MSME on 13.08.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

106	Case No.: 33/5/80-ALC2/2019	Party Name: GRAND PRIX ENGINEERING PVT. LTD.	Meet No/Date: 10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00071/AM20/	RLA File :05/23/040/00096/AM20/	Lic.No/Date:0510410791 03.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME for examination of the case on 03.07.2019 followed by an I.D. Reminder on 23.08.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			
107	Case No.: 1/6/80-ALC2/2019	Party Name: SHIVALIK BIMETAL CONTROLS LTD	Meet No/Date:10/80- ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00072/AM20/	RLA File :05/24/040/00129/AM20/	Lic.No/Date:0510410810 04.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & RA, New Delhi and in this regard a letter was sent to the firm & RA, New Delhi on 24.07.2019. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			
108	Case No.: 2/6/80-ALC2/2019	Party Name: LAXMI DENTAL EXPORT PVT. LTD.	Meet No/Date:10/80- ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00073/AM20/	RLA File :03/95/040/00207/AM20/	Lic.No/Date:0310829403 04.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & RA, Mumbai and in this regard a letter was sent to the firm & RA, Mumbai on 26.07.2019. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			
109	Case No.: 3/6/80-ALC2/2019	Party Name: ENDURANCE TECHNOLOGIES LIMITED	Meet No/Date:10/80- ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00074/AM20/	RLA File :03/94/040/00162/AM20/	Lic.No/Date:0310829408 04.06.2019	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Mumbai informed vide letter dated 27.08.2019 that the above license was issued on net to net basis . Hence, the Committee decided to withdraw the case from the agenda under intimation to RA, Mumbai . Case is withdrawn.			

110	Case No.: 4/6/80-ALC2/2019	Party Name: MAGNA AUTOMOTIVE INDIA PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00075/AM20/	RLA File :04/24/040/00049/AM20/	Lic.No/Date:0410165680 06.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME on 30.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

111	Case No.: 5/6/80-ALC2/2019	Party Name: ERBATECH MACHINERY PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00076/AM20/	RLA File :32/24/040/00017/AM20/	Lic.No/Date:3210078986 06.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-3) was sent to the firm on 22.08.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

112	Case No.: 8/6/80-ALC2/2019	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00079/AM20/	RLA File :34/24/040/00071/AM20/	Lic.No/Date:3410045192 06.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & RA, Vadodara and in this regard a letter was sent to the firm & RA, Vadodara on 29.07.2019. Therefore, the Committee decided to wait for complete set of application for examination of the case. Case is deferred.			

113	Case No.: 6/6/80-ALC2/2019	Party Name: TEMA INDIA LIMITED	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00077/AM20/	RLA File :03/95/040/00221/AM20/	Lic.No/Date:0310829486 07.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME on 04.09.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

114	Case No.: 7/6/80-ALC2/2019	Party Name: TEMA INDIA LIMITED	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00078/AM20/	RLA File :03/95/040/00206/AM20/	Lic.No/Date:0310829488 07.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME on 04.09.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

115	Case No.: 10/6/80-ALC2/2019	Party Name: TEMA INDIA LIMITED	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00081/AM20/	RLA File :03/95/040/00229/AM20/	Lic.No/Date:0310829553 11.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME on 04.09.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

116	Case No.: 12/6/80-ALC2/2019	Party Name: VICTORA AUTO PVT. LTD	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00083/AM20/	RLA File :05/24/040/00144/AM20/	Lic.No/Date:0510410880 11.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME on 31.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

117	Case No.: 13/6/80-ALC2/2019	Party Name: VEELINE MEDIA LIMITED	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00084/AM20/	RLA File :02/24/040/00038/AM20/	Lic.No/Date:0210209240 11.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME on 14.08.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

118	Case No.:16/6/80-ALC2/2019	Party Name: TEMA INDIA LIMITED	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00087/AM20/	RLA File :03/95/040/00239/AM20/	Lic.No/Date:0310829596 12.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME on 04.09.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			
119	Case No.:17/6/80-ALC2/2019	Party Name: AVLIGHT AUTOMOTIVES LTD.	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00088/AM20/	RLA File :05/23/040/00062/AM20/	Lic.No/Date:0510410932 14.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and decided to refer the case to DHI for examination as per advice of Consultant (Tech-1). Case is deferred.			
120	Case No.:18/6/80-ALC2/2019	Party Name: AVLIGHT AUTOMOTIVES LTD.	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00089/AM20/	RLA File :05/23/040/00063/AM20/	Lic.No/Date:0510410933 14.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and decided to refer the case to DHI for examination as per advice of Consultant (Tech-1). Case is deferred.			
121	Case No.:21/6/80-ALC2/2019	Party Name: ISGEC HITACHI ZOSEN LIMITED	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00092/AM20/	RLA File :05/23/040/00111/AM20/	Lic.No/Date:0510410946 14.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME on 31.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

122	Case No.:23/6/80-ALC2/2019	Party Name: PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00094/AM20/	RLA File :03/95/040/00093/AM20/	Lic.No/Date:0310829755 18.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME on 26.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

123	Case No.:24/6/80-ALC2/2019	Party Name: KEY - TECH ENGINEERING CO.	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00095/AM20/	RLA File :03/94/040/00228/AM20/	Lic.No/Date:0310829761 18.06.2019	Deferred
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per the advice of Consultant (Tech-3): 1. Detail technical note on manufacturing process including the relevant flow sheet. 2. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 5. Sheet layout diagram of the material indicating the wastage during blanking. 6. Use of export product. Case is deferred.			

124	Case No.:25/6/80-ALC2/2019	Party Name: MASCOT DYNAMICS PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00096/AM20/	RLA File :03/95/040/00254/AM20/	Lic.No/Date:0310829810 20.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to DPIIT on 04.09.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

125	Case No.: 26/6/80-ALC2/2019	Party Name: GLOBE HI-FABS LLP	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00097/AM20/	RLA File :05/23/040/00108/AM20/	Lic.No/Date:0510411004 20.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to DHI on 23.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			
126	Case No.: 1/8/80-ALC2/2019	Party Name: MODEL INFRA CORPORATION PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00113/AM20/	RLA File :07/24/040/00081/AM20/	Lic.No/Date:0710115134 05.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & RA, Bangalore and in this regard a letter was sent to the firm & RA, Bangalore on 23.08.2019. Therefore, the Committee decided to wait for complete set of application for examination of the case. Case is deferred.			
127	Case No.: 2/8/80-ALC2/2019	Party Name: KABY PRECISION MACHINING PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00114/AM20/	RLA File :09/24/040/00176/AM20/	Lic.No/Date:0910067755 05.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & RA, Hyderabad and in this regard a letter was sent to the firm & RA, Hyderabad on 23.08.2019. Therefore, the Committee decided to wait for complete set of application for examination of the case. Case is deferred.			
128	Case No.: 7/8/80-ALC2/2019	Party Name: MICRON SPECMA (INDIA) PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00119/AM20/	RLA File :33/24/040/00015/AM20/	Lic.No/Date:3310030562 08.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & RA, Panipat and in this regard a letter was sent to the firm & RA, Panipat on 23.08.2019. Therefore, the Committee decided to wait for complete set of application for examination of the case. Case is deferred.			

129	Case No.: 3/8/80-ALC2/2019	Party Name: ULTRA ENGINEERS	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00115/AM20/	RLA File :31/83/040/00058/AM20/	Lic.No/Date:3110067470 10.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & RA, Pune and in this regard a letter was sent to the firm & RA, Pune on 23.08.2019. Therefore, the Committee decided to wait for complete set of application for examination of the case. Case is deferred.			

130	Case No.: 4/8/80-ALC2/2019	Party Name: THE INDIAN CARD CLOTHING CO LTD	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00116/AM20/	RLA File :03/95/040/00302/AM20/	Lic.No/Date:0310830216 11.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to DPIIT on 04.09.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

131	Case No.: 5/8/80-ALC2/2019	Party Name: VALEO INDIA PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00117/AM20/	RLA File :04/24/040/00067/AM20/	Lic.No/Date:0410165826 12.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME on 05.08.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

132	Case No.: 6/8/80-ALC2/2019	Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00118/AM20/	RLA File :09/24/040/00199/AM20/	Lic.No/Date:0910067781 12.07.2019	Deferred
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per the advice of Consultant (Tech-3) : 1. Weight of each Export Product. 2. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 3. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to			

	be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 4. Sheet layout diagram of the material indicating the wastage during blanking. 5. Use of export product. Case is deferred.
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133	Case No.:8/8/80-ALC2/2019	Party Name: AUTO TECH INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00120/AM20/	RLA File :04/24/040/00068/AM20/	Lic.No/Date:0410165827 15.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to DHI on 06.09.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

134	Case No.:9/8/80-ALC2/2019	Party Name: ANSTECH	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00121/AM20/	RLA File :34/24/040/00127/AM20/	Lic.No/Date:3410045281 15.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & RA, Vadodara and in this regard a letter was sent to the firm & RA, Vadodara on 23.08.2019. Therefore, the Committee decided to wait for complete set of application for examination of the case. Case is deferred.			

135	Case No.:10/8/80-ALC2/2019	Party Name: ULTRA ENGINEERS	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00122/AM20/	RLA File :31/83/040/00056/AM20/	Lic.No/Date:3110067477 17.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & RA, Pune and in this regard a letter was sent to the firm & RA, Pune on 23.08.2019. Therefore, the Committee decided to wait for complete set of application for examination of the case. Case is deferred.			

136	Case No.: 11/8/80-ALC2/2019	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00123/AM20/	RLA File :03/94/040/00303/AM20/	Lic.No/Date:0310830379 17.07.2019	Deferred
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & RA, Mumbai and in this regard a letter was sent to the firm & RA, Mumbai on 23.08.2019. Therefore, the Committee decided to wait for complete set of application for examination of the case. Case is deferred.				
137	Case No.: 12/8/80-ALC2/2019	Party Name: ZOBELE INDIA PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00124/AM20/	RLA File :03/95/040/00352/AM20/	Lic.No/Date:0310830415 18.07.2019	Deferred
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & RA, Mumbai and in this regard a letter was sent to the firm & RA, Mumbai on 23.08.2019. Therefore, the Committee decided to wait for complete set of application for examination of the case. Case is deferred.				
138	Case No.: 13/8/80-ALC2/2019	Party Name: HORIZON CHUTES PVT LTD	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00125/AM20/	RLA File :31/83/040/00064/AM20/	Lic.No/Date:3110067480 18.07.2019	Deferred
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & RA, Pune and in this regard a letter was sent to the firm & RA, Pune on 23.08.2019. Therefore, the Committee decided to wait for complete set of application for examination of the case. Case is deferred.				
139	Case No.: 1/10/80-ALC2/2019	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00139/AM20/	RLA File :34/24/040/00138/AM20/	Lic.No/Date:3410045343 06.08.2019	Deferred
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Vadodara & the firm. Therefore, the Committee decided to request from RA, Vadodara and the firm to furnish the hard copy of application for examination of the case. Case is deferred.				

140	Case No.:2/10/80-ALC2/2019	Party Name: DOOWON AUTOMOTIVE SYSTEMS INDIA PRIVATE LIMITED	Meet No/Date:10/80- ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00140/AM20/	RLA File :04/24/040/00079/AM20/	Lic.No/Date:0410165942 07.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Chennai & the firm. Therefore, the Committee decided to request from RA, Chennai and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

141	Case No.:3/10/80-ALC2/2019	Party Name: CHASYS AUTOMOTIVE COMPONENTS PVT. LTD.	Meet No/Date:10/80- ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00141/AM20/	RLA File :31/83/040/00063/AM20/	Lic.No/Date:3110067494 07.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Pune & the firm. Therefore, the Committee decided to request from RA, Pune and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

142	Case No.:4/10/80-ALC2/2019	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:10/80- ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00142/AM20/	RLA File :34/24/040/00145/AM20/	Lic.No/Date:3410045361 08.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Vadodara & the firm. Therefore, the Committee decided to request from RA, Vadodara and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

143	Case No.:5/10/80-ALC2/2019	Party Name: JKS ENGINEERING	Meet No/Date:10/80- ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00143/AM20/	RLA File :32/24/040/00033/AM20/	Lic.No/Date:3210079060 08.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Coimbatore & the firm. Therefore, the Committee decided to request from RA, Coimbatore and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

	Case No.: 6/10/80-ALC2/2019	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00144/AM20/	RLA File :34/24/040/00152/AM20/	Lic.No/Date:3410045365 09.08.2019	Deferred
144	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Vadodara & the firm. Therefore, the Committee decided to request from RA, Vadodara and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			
	Case No.: 7/10/80-ALC2/2019	Party Name: MAINI PRECISION PRODUCTS LIMITED	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00145/AM20/	RLA File :07/24/040/00106/AM20/	Lic.No/Date:0710115278 13.08.2019	Deferred
145	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Bangalore & the firm. Therefore, the Committee decided to request from RA, Bangalore and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			
	Case No.: 8/10/80-ALC2/2019	Party Name: SHAKTI PUMPS INDIA LIMITED	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00146/AM20/	RLA File :56/24/040/00012/AM20/	Lic.No/Date:5610005668 13.08.2019	Deferred
146	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Indore & the firm. Therefore, the Committee decided to request from RA, Indore and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			
	Case No.: 9/10/80-ALC2/2019	Party Name: PRECISION MACHINE AND AUTO COMPONENTS(P)LTD	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00147/AM20/	RLA File :04/24/040/00084/AM20/	Lic.No/Date:0410165954 14.08.2019	Deferred
147	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Chennai & the firm. Therefore, the Committee decided to request from RA, Chennai and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

148	Case No.:10/10/80-ALC2/2019	Party Name: SHAKTI PUMPS INDIA LIMITED	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00148/AM20/	RLA File :56/24/040/00013/AM20/	Lic.No/Date:5610005671 19.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Indore & the firm. Therefore, the Committee decided to request from RA, Indore and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

149	Case No.:11/10/80-ALC2/2019	Party Name: AVLIGHT AUTOMOTIVES PVT. LTD.	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00149/AM20/	RLA File :05/23/040/00164/AM20/	Lic.No/Date:0510411553 20.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, New Delhi & the firm. Therefore, the Committee decided to request from RA, New Delhi and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

150	Case No.:12/10/80-ALC2/2019	Party Name: KINECO KAMAN COMPOSITES - INDIA PVT LTD	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00150/AM20/	RLA File :03/94/040/00329/AM20/	Lic.No/Date:0310831081 20.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Mumbai & the firm. Therefore, the Committee decided to request from RA, Mumbai and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

151	Case No.:13/10/80-ALC2/2019	Party Name: CAPCO WATER SOLUTIONS PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00151/AM20/	RLA File :03/94/040/00273/AM20/	Lic.No/Date:0310831168 22.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Mumbai & the firm. Therefore, the Committee decided to request from RA, Mumbai and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

152	Case No.: 14/10/80-ALC2/2019	Party Name: PENGUIN PETROLEUM SERVICES PVT. LTD.	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00152/AM20/	RLA File :03/95/040/00505/AM20/	Lic.No/Date:0310831190 23.08.2019	Deferred
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Mumbai & the firm. Therefore, the Committee decided to request from RA, Mumbai and the firm to furnish the hard copy of application for examination of the case. Case is deferred.				
153	Case No.: 15/10/80-ALC2/2019	Party Name: LM WIND POWER BLADES INDIA PVT. LTD.	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00153/AM20/	RLA File :34/24/040/00164/AM20/	Lic.No/Date:3410045391 23.08.2019	Deferred
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Vadodara & the firm. Therefore, the Committee decided to request from RA, Vadodara and the firm to furnish the hard copy of application for examination of the case. Case is deferred.				
154	Case No.: 16/10/80-ALC2/2019	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00154/AM20/	RLA File :03/95/040/00393/AM20/	Lic.No/Date:0310831221 26.08.2019	Deferred
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Mumbai & the firm. Therefore, the Committee decided to request from RA, Mumbai and the firm to furnish the hard copy of application for examination of the case. Case is deferred.				
155	Case No.: 17/10/80-ALC2/2019	Party Name: MAGNETI MARELLI TALBROS CHASSIS SYSTEMS PRIVATE LI	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00155/AM20/	RLA File :05/24/040/00304/AM20/	Lic.No/Date:0510411630 26.08.2019	Deferred
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, New Delhi & the firm. Therefore, the Committee decided to request from RA, New Delhi and the firm to furnish the hard copy of application for examination of the case. Case is deferred.				

156	Case No.:18/10/80-ALC2/2019	Party Name: DECON INDIA PLASTICS PVT. LTD.	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00156/AM20/	RLA File :31/83/040/00079/AM20/	Lic.No/Date:3110067515 26.08.2019	Deferred
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Pune & the firm. Therefore, the Committee decided to request from RA, Pune and the firm to furnish the hard copy of application for examination of the case. Case is deferred.				
157	Case No.:19/10/80-ALC2/2019	Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00157/AM20/	RLA File :09/24/040/00272/AM20/	Lic.No/Date:0910067939 27.08.2019	Deferred
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Hyderabad & the firm. Therefore, the Committee decided to request from RA, Hyderabad and the firm to furnish the hard copy of application for examination of the case. Case is deferred.				
158	Case No.:20/10/80-ALC2/2019	Party Name: OSWAL PUMPS LIMITED	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00158/AM20/	RLA File :33/24/040/00017/AM20/	Lic.No/Date:3310030578 27.08.2019	Deferred
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Panipat & the firm. Therefore, the Committee decided to request from RA, Panipat and the firm to furnish the hard copy of application for examination of the case. Case is deferred.				
159	Case No.:21/10/80-ALC2/2019	Party Name: AUTO TECH INDUSTRIES (INDIA) PVT. LTD.	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00159/AM20/	RLA File :04/24/040/00091/AM20/	Lic.No/Date:0410166015 28.08.2019	Deferred
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Chennai & the firm. Therefore, the Committee decided to request from RA, Chennai and the firm to furnish the hard copy of application for examination of the case. Case is deferred.				

160	Case No.:22/10/80-ALC2/2019	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:10/80-ALC2/2019 11.09.2019	Status:
	HQ File :01/80/050/00160/AM20/	RLA File :05/23/040/00208/AM20/	Lic.No/Date:0510411660 28.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, New Delhi & the firm. Therefore, the Committee decided to request from RA, New Delhi and the firm to furnish the hard copy of application for examination of the case.			
	Case is deferred.			

Manual Cases

Sl. No. 82

Case No. 24/6/80-ALC2/2016	M/s Autocomp Corporation Panse Private Limited	Status:
M. No.: 10/80-ALC2/2019 dated 11.09.2019		
Lic. No. /date: 3110066115 dated 12.04.2016		
HQ. No.: 01/80/050/00183/AM17	Subject: Request for re-fixation of ad-hoc norms in respect of Advance Authorization No. 3110066115 dated 12.04.2016 issued to M/s Autocomp Corporation Panse Private Limited under Para 4.7 of HBP (Vol.-I) – reg.	Deferred
RLA No.: 31/83/040/00002/AM17		
Decision: In continuation to Meeting No 06/80 dated 03.07.2019, the Committee reconsidered the case and noted that DHI was requested to look in to the case again since, their comments had export & import item mismatch .		
The Committee noted that comments from DHI are still awaited. Hence, the Committee decided to remind DHI for expediting the comments.		
Case is deferred.		

Sl. No. 83

Case No. 6/26/80-ALC2/2016	M/s Autocomp Corporation Panse Private Limited	Status:
M. No.: 10/80-ALC2/2019 dated 11.09.2019		
Lic. No. /date: 3110066585 Date: 10.02.2017		
HQ. No.: 01/80/050/00630/AM17	Subject: Request for re-fixation of ad-hoc norms in respect of Advance Authorization No. 3110066585 Date: 10.02.2017 issued to M/s Autocomp Corporation Panse Private Limited under Para 4.7 of HBP (Vol.-I) – reg.	Deferred
RLA No.: 31/83/040/00152/AM17		
Decision: In continuation to Meeting No 06/80 dated 03.07.2019, the Committee reconsidered the case and noted that DHI was requested to look in to the case again since, their comments had export & import item mismatch .		
The Committee noted that comments from DHI are still awaited. Hence, the Committee decided to remind DHI for expediting the comments.		
Case is deferred.		

Sl. No. 84

Case No. 61/19/80-ALC2/2017	M/s ULTRA ENGINEERS	Status:
M. No.: 10/80-ALC2/2019 dated 11.09.2019		
Lic. No. /date: 3110066956 Date: 05.01.2018		
HQ. No.: 01/80/050/00342/AM18	Subject: Request for re-fixation of ad-hoc norms in respect of Advance Authorization No. 3110066956 Date: 05.01.2018 issued to M/s ULTRA ENGINEERS under Para 4.7 of HBP (Vol.-I) – reg.	Deferred
RLA No.: 31/83/040/00135/AM18		
Decision: In continuation to Meeting No 06/80 dated 03.07.2019, the Committee reconsidered the case and noted that the firm was called for Personal Hearing in Meeting No. 08/80 dated 31.07.2019, but firm requested for postponing the same due to the unavailability of their technical personnel.		
The Committee has decided to give the firm, last opportunity, to present themselves before the Norms Committee in Meeting No. 12/80 dated 09.10.2019 for personal hearing.		
Case is deferred.		

Sl. No. 85

Case No. 16/16/80-ALC2/2017	M/s Autocomp Corporation Panse Private Limited	Status:
M. No.: 10/80-ALC2/2019 dated 11.09.2019		
Lic. No. /date: 3110066886 Date: 05.10.2017		
HQ. No.: 01/80/050/00279/AM18	Subject: Request for re-fixation of ad-hoc norms in respect of Advance Authorization No. 3110066886 Date: 05.10.2017 issued to M/s Autocomp Corporation Panse Private Limited under Para 4.7 of HBP (Vol.-I) – reg.	Deferred
RLA No.: 31/83/040/00083/AM18		
Decision: In continuation to Meeting No 06/80 dated 03.07.2019, the Committee reconsidered the case and noted that DHI was requested to look in to the case again since, their comments had export & import item mismatch .		
The Committee noted that comments from DHI are still awaited. Hence, the Committee decided to remind DHI for expediting the comments.		
Case is deferred.		

Sl. No. 86

Case No. 16/5/80-ALC2/2018	M/s ULTRA ENGINEERS	Status:
M. No.: 10/80-ALC2/2019 dated 11.09.2019		
Lic. No. /date: 3110067046 Date: 11.05.2018		
HQ. No.: 01/80/050/00065/AM19	Subject: Request for re-fixation of ad-hoc norms in respect of Advance Authorization No. 3110067046 Date: 11.05.2018 issued to M/s ULTRA ENGINEERS under Para 4.7 of HBP (Vol.-I) – reg.	Deferred
RLA No.: 31/83/040/00017/AM19		
Decision: In continuation to Meeting No 06/80 dated 03.07.2019, the Committee reconsidered the case and noted that the firm was called for Personal Hearing in Meeting No. 08/80 dated 31.07.2019, but firm requested for postponing the same due to the unavailability of their technical personnel.		
The Committee has decided to give the firm, last opportunity, to present themselves before the Norms Committee in Meeting No. 12/80 dated 09.10.2019 for personal hearing.		
Case is deferred.		

Sl. No. 87

Case No. : 8/9/80-ALC2/2017	M/s. AUTOCOMP CORPORATION PANSE	Status:
M. No.: 10/80-ALC2/2019 dated 11.09.2019		
Lic. No. /date: 3110066789 dt. 21.06.2017		
HQ. No.: 01/80/50/186/AM18/DES-I	Subject: Request for reviewing of ad-hoc norms in respect of Advance Authorization No. 3110066789 dt. 21.06.2017 issued to M/s. AUTOCOMP CORPORATION PANSE under Para 4.7 of HBP (Vol. I) – reg.	Deferred
RLA No.: 31/83/040/00044/AM18		
Decision: In continuation to Meeting No 06/80 dated 03.07.2019, the Committee reconsidered the case and noted that DHI was requested to look in to the case again since, their comments had export & import item mismatch .		
The Committee noted that comments from DHI are still awaited. Hence, the Committee decided to remind DHI for expediting the comments.		
Case is deferred.		

Sl. No. 88

Case No. : 66/5/80-ALC2/2018	M/s. ULTRA ENGINEERS	Status:
M. No.: 10/80-ALC2/2019 dated 11.09.2019		
Lic. No. /date: 3110067063 dt. 29.05.2018		
HQ. No.: 01/80/50/115/AM19/DES-I	Subject: Request for reviewing of ad-hoc norms in respect of Advance Authorization No. 3110067063 dated 29.05.2018 issued to M/s. ULTRA ENGINEERS under Para 4.7 of HBP (Vol. I) – reg.	Deferred
RLA No.: 31/83/040/00028/AM19		
Decision: In continuation to Meeting No 06/80 dated 03.07.2019, the Committee reconsidered the case and noted that the firm was called for Personal Hearing in Meeting No. 08/80 dated 31.07.2019, but firm requested for postponing the same due to the unavailability of their technical personnel.		
The Committee has decided to give the firm, last opportunity, to present themselves before the Norms Committee in Meeting No. 12/80 dated 09.10.2019 for personal hearing.		
Case is deferred.		

Sl. No. 89

Case No. :	M/s. ULTRA ENGINEERS	Status:
M. No.: 10/80-ALC2/2019 dated 11.09.2019		
Lic. No. /date: 3110067111 dt. 12.07.2018		
HQ. No.: 01/80/50/141/AM19/DES-I	Subject: Request for reviewing of ad-hoc norms in respect of Advance Authorization No. 3110067111 dated 12.07.2018 issued to M/s. ULTRA ENGINEERS under Para 4.7 of HBP (Vol. I) – reg.	Deferred
RLA No.: 31/83/040/00053/AM19		
Decision: In continuation to Meeting No 06/80 dated 03.07.2019, the Committee reconsidered the case and noted that the firm was called for Personal Hearing in Meeting No. 08/80 dated 31.07.2019, but firm requested for postponing the same due to the unavailability of their technical personnel.		
The Committee has decided to give the firm, last opportunity, to present themselves before the Norms Committee in Meeting No. 12/80 dated 09.10.2019 for personal hearing.		
Case is deferred.		

Sl. No. 90

Case No. : 12/8/80-ALC2/2018	M/s. ULTRA ENGINEERS	Status:
M. No.: 10/80-ALC2/2019 dated 11.09.2019		
Lic. No. /date: 3110067088 dated 25.06.2018		
HQ. No.: 01/80/50/135/AM19/DES-I	Subject: Request for reviewing of ad-hoc norms in respect of Advance Authorization No. 3110067088 dated 25.06.2018 issued to M/s. ULTRA ENGINEERS under Para 4.7 of HBP (Vol. I) – reg.	Deferred
RLA No.: 31/83/040/00043/AM19		
Decision: In continuation to Meeting No 06/80 dated 03.07.2019, the Committee reconsidered the case and noted that the firm was called for Personal Hearing in Meeting No. 08/80 dated 31.07.2019, but firm requested for postponing the same due to the unavailability of their technical personnel.		
The Committee has decided to give the firm, last opportunity, to present themselves before the Norms Committee in Meeting No. 12/80 dated 09.10.2019 for personal hearing.		
Case is deferred.		

Sl. No. 91

Case No. : 1/5/80-ALC2/2012	M/s. Kirloskar Pneumatic C. Ltd., Pune	Status:
M. No.: 6/80-ALC2/2019 dt. 03.07.2019		
Lic. No. /date: 3110054139 dated 9.5.2012		
HQ. No: 01/80/50/0063/AM13/DES.I	Subject: Request for fixation of ad-hoc norms in respect of Advance Authorization No. 3110054139 dated 9.5.2012 issued to M/s. Kirloskar Pneumatic C. Ltd., Pune under Para 4.7 of HBP (Vol.-I) – reg.	Withdrawn
RLA No.: 31/82/040/00424/AM12		
Decision: The Committee considered the case as per the agenda noted that the case was already approved in Meeting No. 9/80 (Part -2 Manual) dated 28.08.2019. Therefore, the committee decided to withdraw the case from the Agenda.		
Case is withdrawn.		

Sl. No. 92

SR. NO.: 52

Case No. : 21/12/80-ALC2/2016	DIGI DRIVES P. LTD.	Status:
M. No.: 10/80-ALC2/2019 dated 11.09.2019		
Lic. No. /date: 0510398849 Dated 20.06.2016		
HQ. No.: 01/80/050/00337/AM17	Subject: Request for fixation of ad-hoc norms in respect of Advance Authorization No. 0510398849 dated 20.06.2016 issued to M/s. DIGI DRIVES P. LTD. , under Para 4.7 of HBP (Vol.-I) – reg.	Approved
RLA No.: 05/23/040/00144/AM17		
Decision: The Committee considered the case as per the agenda noted that the firm has been called for Personal Hearing. After hearing the party, the committee decided to approve the case as per the recommendation of all the technical members present, with following amendments: (i) Description of Export item at Sl. No. 1 may be replaced as “ Rotary Shear with Accessories ” (ii) Import item description may be read as “Rotary Shear”. RA concerned may take further necessary action as per the decision of NC.		

Sl. No. 93

Case No. : 9/15/80-ALC2/2017	GODREJ & BOYCE MFG. CO. LTD	Status:
M. No.: 10/80-ALC2/2019 dated 11.09.2019		
Lic. No. /date: 0310815049 Dated 07.08.2017		
HQ. No.: 01/80/050/00263/AM18	Subject: Request for re-fixation of ad-hoc norms in respect of Advance Authorization No. 0310815049 dated 07.08.2017 issued to M/s. GODREJ & BOYCE MFG. CO. LTD., under Para 4.7 of HBP (Vol.-I) – reg.	Deferred
RLA No.: 03/94/040/00379/AM18		
Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 03/80 dated 09.05.2018 on the recommendation of DPIIT.		
However, the firm vide letter dated 05.10.2018 requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and decided to ask from the firm to furnish the following information as per written comments given by DPIIT vide U. O. No.: P-47011/268/2018-TSW dated 09.09.2019:		
1. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers). 2. Detail technical note on manufacturing process including the relevant flow sheet. 3. Weight of each Export Product. 4. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 5. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.		
Case is deferred.		

Sl. No. 94

Case No. : 66/3/80-ALC2/2015	PYRO ELECTRIC INSTRUMENTS GOA PVT. LTD.	Status:
M. No.: 10/80-ALC2/2019 dated 11.09.2019		
Lic. No. /date: 1710006020 Dated 08.01.2015		
HQ. No.: 01/80/050/00066/AM16	Subject: Request for re-fixation of ad-hoc norms in respect of Advance Authorization No. 1710006020 dated 08.01.2015 issued to M/s. PYRO ELECTRIC INSTRUMENTS GOA PVT. LTD., under Para 4.7 of HBP (Vol.-I) – reg.	Deferred
RLA No.: 17/24/040/00178/AM15		
Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 12/80 dated 15.09.2015 as per comments given by DIPP I. D. Note No.: 12/103/2015- TSW/58 dated 15.09.2015.		
However, the firm vide letter dated 08.05.2018 requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and decided to forward the firm's representation to DPIIT for examination of the case.		
Case is deferred.		

Sl. No. 95

Case No. : 35/20/80-ALC2/2017	TINITA ENGINEERING PVT.LTD.	Status:
M. No.: 10/80-ALC2/2019 dated 11.09.2019		
Lic. No. /date: 0310818442 Dated 11.01.2018		
HQ. No.: 01/80/050/00399/AM18	Subject: Request for fixation of ad-hoc norms in respect of Advance Authorization No. 0310818442 dated 11.01.2018 issued to M/s. TINITA ENGINEERING PVT.LTD., under Para 4.7 of HBP (Vol.-I) – reg.	Deferred
RLA No.: 03/95/040/00851/AM18		
Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 05/80 dated 06.06.2019 due to non-submission of reply of deficiency letter dated 15.01.2019 followed by final reminder 02.05.2019.		
However, the firm furnished the reply vide email dated 25.07.2019 with a request to fix the ad-hoc norms. The Committee reconsidered the case and noted that the firm’s reply has been forwarded to MSME on 09.09.2019 for examination of the case.		
Case is deferred.		

Sl. No. 96

Case No. : 34/20/80-ALC2/2017	L&T-MHPS BOILERS PVT LTD	Status:
M. No.: 10/80-ALC2/2019 dated 11.09.2019		
Lic. No. /date: 0310818379 Dated 10.01.2018		
HQ. No.: 01/80/050/00398/AM18	Subject: Request for re-fixation of ad-hoc norms in respect of Advance Authorization No. 0310818379 dated 10.01.2018 issued to M/s. L&T-MHPS BOILERS PVT LTD., under Para 4.7 of HBP (Vol.-I) – reg.	Deferred
RLA No.: 03/95/040/00677/AM18		
Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 20/80 dated 21.03.2018 on the recommendation of DHI.		
However, the firm vide letter dated 18.01.2019 requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and noted that the firm's reply has been forwarded to DHI on 10.06.2019 with reminder on 19.07.219 for examination of the case. However the comments have not been received. The Committee decided to remind DHI for expediting the comments.		
Case is deferred.		

Sl. No. 97

Case No. : 1/16/80-ALC2/2010	BHARAT HEAVY ELECTRICALS LIMITED	Status:
M. No.: 10/80-ALC2/2019 dated 11.09.2019		
Lic. No. /date: 0910042665 Dated 08.07.2010		
HQ. No.: 01/80/050/00242/AM11	Subject: Request for re-fixation of ad-hoc norms in respect of Advance Authorization No. 0910042665 dated 08.07.2010 issued to M/s. BHARAT HEAVY ELECTRICALS LIMITED, under Para 4.7 of HBP (Vol.-I) – reg.	Deferred
RLA No.: 09/24/040/00114/AM11		
Decision: The Committee noted that the case was already taken up in Meeting No. 13/13 dated 11.09.2012 after firm’s representation and it was ratified as per DHI’s comment.		
Now the party has requested to enhance the quantity of import item at serial No.44 and 56 on the ground that they have used more quantity of these items. The Committee noted the case has been forwarded to DHI on 10.07.2019. However the comments have not been received. The Committee decided to remind DHI for expediting the comments.		
Case is deferred.		

Sl. No. 98

Case No. : 21/20/80-ALC2/2015	M/s SHAKTI PUMPS (INDIA) LTD	Status:
M. No.: 10/80-ALC2/2019 dated 11.09.2019		
Lic. No. /date: 5610004687 Date: 18.09.2015		
HQ. No.: 01/80/050/00398/AM16	Subject: Request for re-fixation of ad-hoc norms in respect of Advance Authorization No. 5610004687 dated 18.09.2015 issued to M/s SHAKTI PUMPS (INDIA) LTD , under Para 4.7 of HBP (Vol.-I) – reg.	Deferred
RLA No.: 56/24/040/00027/AM16		
Decision: The Committee considered the case as per the agenda noted that the case was ratified the norms by NC in its 9/80-ALC2/2016 dated 02.08.2016 as per the written comments of DIPP vide ID No.12/64/2016/TSW/38 dated 02.08.2016.		
However, the firm has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and decided to forward firm's representation to DPIIT for examination of the case.		
Case is deferred.		

Sl. No. 99

Case No. : 6/13/80-ALC2/2017	M/s BOMBARDIER TRANSPORTATION INDIA PRIVATE LTD	Status:
M. No.: 10/80-ALC2/2019 dated 11.09.2019		
Lic. No. /date: 3410042477 Date: 30.08.2016		
HQ. No.: 01/80/050/00242/AM18	Subject: Request for re-fixation of ad-hoc norms in respect of Advance Authorization No. 3410042477 dated 30.08.2016 issued to M/s BOMBARDIER TRANSPORTATION INDIA PRIVATE LTD, under Para 4.7 of HBP (Vol.-I) – reg.	Deferred
RLA No.: 34/21/040/00306/AM17		
Decision: The Committee considered the case as per the agenda noted that the norms was ratified by NC in its meeting No. 16/80-ALC2/2017 dated 14.11.2017 based upon the written comments of DHI I.D No. TSWB 3/80/2017 dated 29.11.2017.		
However, the firm has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and decided to forward firm’s representation to DHI for examination of the case.		
Case is deferred.		

Sl. No. 100

Case No. : 31/3/80-ALC2/2017	M/s THE ANUP ENGINEERING LIMITED	Status:
M. No.: 10/80-ALC2/2019 dated 11.09.2019		
Lic. No. /date: 0810138347 Date: 21.07.2016		
HQ. No.: 01/80/050/00031/AM18	Subject: Request for re-fixation of ad-hoc norms in respect of Advance Authorization No. 0810138347 dated 21.07.2016 issued to M/s THE ANUP ENGINEERING LIMITED, under Para 4.7 of HBP (Vol.-I) – reg.	Deferred
RLA No.: 08/24/040/00139/AM17		
Decision: The Committee considered the case as per the agenda noted that the norms was ratified by NC in its meeting No. 9/80-ALC2/2018 dated 17.10.2018 as per the recommendation of DHI representative..		
However, the firm has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and decided to forward firm's representation to DHI for examination of the case.		
Case is deferred.		

Sl. No. 101

Case No. : 20/12/80-ALC2/2017	M/s L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Status:
M. No.: 10/80-ALC2/2019 dated 11.09.2019		
Lic. No. /date: 0310814524 Date: 10.07.2017		
HQ. No.: 01/80/050/00234/AM18	Subject: Request for re-fixation of ad-hoc norms in respect of Advance Authorization issued to M/s L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED under Para 4.7 of HBP (Vol.-I) – reg.	Deferred
RLA No.: 03/95/040/00122/AM18		
Decision: The Committee considered the case as per the agenda noted that the norms were ratified the norms by NC in its 9/80-ALC2/2018 dated 17.10.2018 as per the written comments furnished by DHI vide their UO No.03/16/2018-TSWB dated 8.10.2018.		
However, the firm has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and decided to forward firm’s representation to DHI for examination of the case.		
Case is deferred.		

Sl. No. 102

Case No. : 64/11/80-ALC2/2018	M/s IND-SPHINX PRECISION LTD	Status:
M. No.: 10/80-ALC2/2019 dated 11.09.2019		
Lic. No. /date: 2210015975 Date: 13.09.2018		
HQ. No.: 01/80/050/00255/AM19	Subject: Request for re-fixation of ad-hoc norms in respect of Advance Authorization No. 2210015975 dated 13.09.2018 issued to M/s IND-SPHINX PRECISION LTD under Para 4.7 of HBP (Vol.-I) – reg.	Deferred
RLA No.: 22/24/040/00048/AM19		
Decision: The Committee considered the case as per the agenda noted that the norms were ratified the norms by NC in its 13/80-ALC2/2018 dated 22.01.2019 as per the representative of DHI recommended the case on repeat of Advance authorization No. 2210015101 dated 10.10.2014 as ratified in Norms Committee Meeting No. 22/80-ALC2/2015 dated 02.02.2016.		
However, the firm has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and decided to forward firm’s representation to DHI for examination of the case.		
Case is deferred.		

Sl. No. 103

Case No. : 52/25/80-ALC2/2016	M/s EXCELLENT HI-CARE PRIVATE LIMITED	Status:
M. No.: 10/80-ALC2/2019 dated 11.09.2019		
Lic. No. /date: 0410162359 Date: 07.10.2016		
HQ. No.: 01/80/050/00621/AM17	Subject: Request for re-fixation of ad-hoc norms in respect of Advance Authorization No. 0410162359 dated 07.10.2016 issued to M/s EXCELLENT HI-CARE PRIVATE LIMITED under Para 4.7 of HBP (Vol.-I) – reg.	Deferred
RLA No.: 04/24/040/00105/AM17		
Decision: The Committee considered the case as per the agenda noted that the norms were rejected the norms by NC in its 14/80-ALC2/2017 dated 10.10.2017 due to non submission of reply of deficiency of DEIT vide letter No. 17 (20)/2017-IPHW dated 15.5.2017, 04.07.2017.		
However, the firm has requested for fixation of ad-hoc norms. The Committee considered the case and decided to forward firm’s representation to MeitY for examination /comments of the case.		
Case is deferred.		

Sl. No. 104

Case No. : 16/16/80-ALC2/2016	M/s VEE KAY VIKRAM & CO LLP	Status:
M. No.: 10/80-ALC2/2019 dated 11.09.2019		
Lic. No. /date: 0810136711 Date: 11.12.2015		
HQ. No.: 01/80/050/00391/AM17	Subject: Request for re-fixation of ad-hoc norms in respect of Advance Authorization No. 0810136711 dated 11.12.2015 issued to M/s VEE KAY VIKRAM & CO LLP under Para 4.7 of HBP (Vol.-I) – reg.	Deferred
RLA No.: 08/24/040/00308/AM16		
Decision: The Committee considered the case as per the agenda noted that the norms were rejected the norms by NC in its 17/80-ALC2/2017 dated 19.12.2017 and the committed was noted that export item is in number and import item is in K.G , hence norms cannot be fixed.		
However, the firm has requested for fixation of ad-hoc norms. The Committee considered the case and decided to forward firm’s representation to MSME for examination /comments of the case. Case is deferred.		

Sl. No. 105

Case No. : 30/3/80-ALC2/2014	M/s VIJAY TANKS & VESSELS LIMITED	Status:
M. No.: 10/80-ALC2/2019 dated 11.09.2019		
Lic. No. /date: 3410039435 Date: 06.03.2014		
HQ. No.: 01/80/050/00041/AM15	Subject: Request for re-fixation of ad-hoc norms in respect of Advance Authorization No. 3410039435 dated 06.03.2014 issued to M/s V VIJAY TANKS & VESSELS LIMITED under Para 4.7 of HBP (Vol.-I) – reg.	Deferred
RLA No.: 34/24/040/00286/AM14		
Decision: The Committee considered the case as per the agenda noted that the norms were ratified the norms by NC in its 21/80-ALC2/2014 dated 06.01.2015 based upon DIPP Note No. 12/1/2015-TSW/22 dated 06.01.2015.		
However, the firm has requested for re-fixation of ad-hoc norms. The Committee considered the case and decided to forward firm's representation to DPIIT for examination /comments of the case. Case is deferred.		

Sl. No. 106

Case No. : 17/19/80-ALC2/2014	M/s IND-SPHINX PRECISION LTD.,	Status:
M. No.: 10/80-ALC2/2019 dated 11.09.2019		
Lic. No. /date: 2210015101 Date: 10.10.2014		
HQ. No.: 01/80/050/00451/AM15	Subject: Request for re-fixation of ad-hoc norms in respect of Advance Authorization No. 2210015101 dated 10.10.2014 issued to M/s IND-SPHINX PRECISION LTD., under Para 4.7 of HBP (Vol.-I) – reg.	Deferred
RLA No.: 22/24/040/00056/AM15		
Decision: The Committee considered the case as per the agenda noted that the norms were ratified the norms by NC in its 22/80-ALC2/2015 dated 02.02.2016 based upon written recommendation of MSME vide ID Note No.30 (199)/15-ME dated 30.12.2015.		
However, the firm has requested for re-fixation of ad-hoc norms. The Committee considered the case and decided to forward firm's representation to MSME for examination /comments of the case. Case is deferred.		

Sl. No. 107

Case No. : 21/20/80-ALC2/2015	M/s SHAKTI PUMPS (INDIA) LTD.	Status:
M. No.: 10/80-ALC2/2019 dated 11.09.2019		
Lic. No. /date: 2210015101 Date: 10.10.2014		
HQ. No.: 01/80/050/00398/AM16	Subject: Request for re-fixation of ad-hoc norms in respect of Advance Authorization No. 5610004687 dated 18.09.2015 issued to M/s SHAKTI PUMPS (INDIA) LTD., under Para 4.7 of HBP (Vol.-I) – reg.	Deferred
RLA No.: 56/24/040/00027/AM16		
Decision: The Committee considered the case as per the agenda noted that the norms were ratified the norms by NC in its 9/80-ALC2/2016 dated 02.08.2016 based upon the written comments of DIPP vide ID No.12/64/2016/TSW/38 dated 02.08.2016.		
However, the firm has requested for re-fixation of ad-hoc norms. The Committee considered the case and decided to forward firm’s representation to DPIIT for examination /comments of the case.		
Case is deferred.		

Sl. No. 108

Case No. : 8/5/80-ALC2/2017	M/s OAM SAAI INTERNATIONAL INC.	Status:
M. No.: 10/80-ALC2/2019 dated 11.09.2019		
Lic. No. /date: 0510402055 Date: 24.03.2017		
HQ. No.: 01/80/050/00069/AM18	Subject: Request for re-fixation of ad-hoc norms in respect of Advance Authorization No. 0510402055 dated 24.03.2017 issued to M/s OAM SAAI INTERNATIONAL INC. under Para 4.7 of HBP (Vol.-I) – reg.	Deferred
RLA No.: 05/24/040/00649/AM17		
Decision: The Committee considered the case as per the agenda noted that the norms were rejected the norms by NC in its 17/80-ALC2/2017 dated 19.12.2017 as on the ground that the export and import item are same.		
However, the firm has requested for fixation of ad-hoc norms. The Committee considered the case and decided to forward firm’s representation to MSME for examination /comments of the case.		
Case is deferred.		

Sl. No. 109

Case No. : 25/33/80-ALC2/2010	M/s R.D.ENGINEERS (INDIA) PVT.LTD	Status:
M. No.: 10/80-ALC2/2019 dated 11.09.2019		
Lic. No. /date: 0310596998 Date: 14.10.2010		
HQ. No.: 01/80/050/00581/AM11	Subject: Request for re-fixation of ad-hoc norms in respect of Advance Authorization No. 0310596998 Date: 14.10.2010 issued to R.D.ENGINEERS (INDIA) PVT.LTD., under Para 4.7 of HBP (Vol.-I) – reg.	Deferred
RLA No.: 03/95/040/00557/AM11		
Decision: The Committee considered the case as per the agenda noted that the norms were ratified the norms by NC in its 2/80-ALC2/2011 dated 19.04.2011 as per written comments of DIPP received vide their U.O. Note No. dated 19.04.2011.		
However, the firm has requested for re-fixation of ad-hoc norms. The Committee considered the case and decided to forward firm’s representation to MSME for examination /comments of the case.		
Case is deferred.		

Sl. No. 110

Case No. : 7/2/80-ALC2/2014	M/s TRANSASIA BIO MEDICALS LTD.	Status:
M. No.: 10/80-ALC2/2019 dated 11.09.2019		
Lic. No. /date: 0310771504 Date: 24.02.2014		
HQ. No.: 01/80/050/00007/AM15	Subject: Request for re-fixation of ad-hoc norms in respect of Advance Authorization No. 0310771504 dated 24.02.2014 issued to M/s R TRANSASIA BIO MEDICALS LTD., under Para 4.7 of HBP (Vol.-I) – reg.	Deferred
RLA No.: 03/95/040/00849/AM14		
Decision: The Committee considered the case as per the agenda noted that the norms were approved by the norms by NC in its 20/80-ALC2/2015 dated 05.01.2016 based upon the written comments of DIT vide UO No.W-27/17/2014-IPHW dated 08.12.2015.		
However, the firm has requested for re-fixation of ad-hoc norms. The Committee considered the case and decided to forward firm's representation to MeitY for examination /comments of the case.		
Case is deferred.		

Sl. No. 111

Case No. : 19/23/80-ALC2/2015	M/s STERLITE TECHNOLOGIES LTD.	Status:
M. No.: 10/80-ALC2/2019 dated 11.09.2019		
Lic. No. /date: 0310799243 Date: 06.10.2015		
HQ. No.: 01/80/050/00432/AM16	Subject: Request for re-fixation of ad-hoc norms in respect of Advance Authorization No. 0310799243 dated 06.10.2015 issued to M/s STERLITE TECHNOLOGIES LTD., under Para 4.7 of HBP (Vol.-I) – reg.	Deferred
RLA No.: 03/95/040/00427/AM16		
Decision: The Committee considered the case as per the agenda noted that the norms were rejected the norms by NC in its 15/80-ALC2/2016 dated 25.10.2016 due to non submission of replied to the deficiency (raised by DEIT) letter sent to them on 21.06.2016 followed by final reminder sent to firm on 05.10.2016.		
However, the firm has requested for re-fixation of ad-hoc norms. The Committee considered the case and decided to forward firm’s representation to MeitY for examination /comments of the case.		
Case is deferred.		

Sl. No. 112

Case No.56/19/80-ALC2/2017 Case No. 18/3/80-ALC2/2018 Case No. 50/11/80-ALC2/2018	M/s AUTO COMP INDIA PVT. LTD.	Status:
M. No.: 10/80-ALC2/2019 dated 11.09.2019		
Lic. No. /date: 3110066941 Date: 20.12.2017 Lic. No. /date: 3110067004 Date: 15.03.2018 Lic. No. /date: 3110067175 dated 12.09.2018		
HQ. No. 01/80/050/00337/AM18 HQ. No. 01/80/050/00018/AM19 HQ. No .01/80/050/00241/AM19	Subject: Request for re-fixation of ad-hoc norms in respect of 3 Advance Authorization issued to M/s AUTO COMP INDIA PVT. LTD., under Para 4.7 of HBP (Vol.-I) – reg.	Deferred
RLA No. 31/83/040/00109/AM18 RLA No. 31/83/040/00166/AM18 RLA No.31/83/040/00090/AM19		
Decision:		
i.) In respect of Lic. No. /date: 3110066941 Date: 20.12.2017 Rejected The Committee considered the case as per the agenda noted that the norms were rejected the norms by NC in its 4/80-ALC2/2018 dated 23.05.2018, 3/80-ALC2/2018 dated 09.05.2018 and as import item description is not clear Advance authorizations allowed only for specific import item.		
ii.) In respect of Lic. No. /date: 3110067004 dated 15.03.2018 Approved Committee considered the case as per agenda in its meeting No. 3/80-ALC2/2018 dated 09.05.2018 and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME. It is decided to ratify the norms		

iii.)	<u>In respect of Lic. No. /date: 3110067175 dated 12.09.2018 Approved</u> Committee considered the case as per agenda in its meeting No. 3/80-ALC2/2018 dated 09.05.2018 and ratified the norms as per the written comments of DHI vide their U. No. No. DES-I/AIPL/HIC-1-2018-HEI dated 20.12.2018 However, the firm has requested for re-fixation of ad-hoc norms in respect of above mentioned 3 advance authorizations. The Committee considered the case and decided to forward firm's representation to DHI for examination /comments of the case. Case is deferred.
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Sl. No. 113

Case No. : 44/19/80-ALC2/2017 M. No.: 10/80-ALC2/2019 dated 11.09.2019	M/s LARSEN & TOUBRO LIMITED.	Status:
Lic. No. /date: 0310816114 Date: 04.10.2017		
HQ. No.: 01/80/050/00325/AM18		
RLA No.: 03/95/040/00365/AM18	Subject: Request for re-fixation of ad-hoc norms in respect of Advance Authorization No. 0310816114 dated 04.10.2017 issued to M/s LARSEN & TOUBRO LIMITED , under Para 4.7 of HBP (Vol.-I) – reg.	Deferred
Decision: The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME and It was decided by the NC in its 4/80-ALC2/2018 dated 23.05.2018 to ratify the norms. However, the firm has requested for re-fixation of ad-hoc norms. The Committee considered the case and decided to forward firm's representation to DHI for examination /comments of the case. Case is deferred.		

Sl. No. 114

Case No. 13/5/80-ALC2/2017 Case No. 29/19/80-ALC2/2016 Case No. 8/14/80-ALC2/2018	M/s SENIOR INDIA PRIVATE LIMITED	Status:
M. No.: 10/80-ALC2/2019 dated 11.09.2019		
Adv. Lic. No. 0510402202 dated 12.04.2017, Adv. Lic. No. 0510399661 dated 08.09.2016 Adv. Lic. No. 0510409022 dated 20.12.2018		
HQ. No. 01/80/050/00325/AM18 HQ. No. 01/80/050/00424/AM17 HQ. No. 01/80/050/00324/AM19	Subject: Request for re-fixation of ad-hoc norms in respect of 3Advance Authorization issued to M/s SENIOR INDIA PRIVATE LIMITED , under Para 4.7 of HBP (Vol.-I) – reg.	Deferred
RLA No. 03/95/040/00365/AM18 RLA No. 05/24/040/00288/AM17 RLA No. 05/24/040/00435/AM19		
Decision: The Committee considered the case as per the agenda noted that the norms were approved by the norms by NC in its meeting No. 8/80 dated 18.07.2017, in its meeting No. 22/80 dated 31.01.2017, and in its meeting No. 22/80 dated 31.01.2017 based upon the written comments of DIPP letter no. 12/54/2017-TSW/105 dated 18.7.2017, written comments of DIPP vide UO No. 12/6/2017-TSW/56 dated 31.01.2017 and written comments of DPIIT vide U.O. No.: P-47011/416/2018-TSW dated 03.07.2019 respectively.		
However, the firm has requested for re-fixation of ad-hoc norms. The Committee re-considered the case and decided to forward firm's representation to DPIIT for examination /comments of the case.		
Case is deferred.		

Sl. No. 115

SR No.: 110

Case No. : 24/17/80-ALC2/2014	M/s GEA BGR ENERGY SYSTEM INDIA LIMITED.	Status:
M. No.: 10/80-ALC2/2019 dated 11.09.2019		
Lic. No. /date: 0410159425 Date: 16.09.2014		
HQ. No.: 01/80/050/00396/AM15	Subject: Request for fixation of ad-hoc norms in respect of Advance Authorization issued to M/s GEA BGR ENERGY SYSTEM INDIA LIMITED under Para 4.7 of HBP (Vol.-I) – reg.	Deferred
RLA No.: 04/24/040/00154/AM15		
Decision: The Committee considered the case as per the agenda noted that the norms were rejected the norms by NC in its 5/80-ALC2/2016 dated 08.06.2015 due to non submission of replied to the deficiency (raised by DHI).		
However, the firm has requested for fixation of ad-hoc norms. The Committee considered the case and decided to forward firm's representation to DHI for examination /comments of the case.		
Case is deferred.		

Sl. No. 116

Sl. No.: 116

Case No. : 12/7/80-ALC2/2016	M/s HONDA TRADING CORPORATION INDIA PVT. LTD.	Status:
M. No.: 10/80-ALC2/2019 dated 11.09.2019		
Lic. No. /date: 0510398531 Date: 17.05.2016		
HQ. No.: 01/80/050/00233/AM17	Subject: Request for fixation of ad-hoc norms in respect of Advance Authorization 0510398531 dated 17.05.2016 issued to M/s HONDA TRADING CORPORATION INDIA PVT. LTD Para 4.7 of HBP (Vol.-I) – reg.	Deferred
RLA No.: 05/23/040/00053/AM17		
Decision: The Committee considered the case as per the agenda noted that the norms were rejected the norms by NC in its 11/80 meeting dated 29.08.2017 due to non submission of replied to the deficiency (raised by DEIT) letter sent to them on 26.4.2017 followed by final reminder sent to firm on 17.07.2017.		
However, the firm has requested for fixation of ad-hoc norms. The Committee considered the case and decided to forward firm’s representation to MeitY for examination /comments of the case.		
Case is deferred.		

Sl. No. 117

Case No. : 4/20/80-ALC2/2017	M/s ISGEC HEAVY ENGINEERING LIMITED.	Status:
M. No.: 10/80-ALC2/2019 dated 11.09.2019		
Lic. No. /date: 0510405282 Date: 10.01.2018		
HQ. No.: 01/80/050/00368/AM18	Subject: Request for re-fixation of ad-hoc norms in respect of Advance Authorization 0510405282 dated 10.01.2018 issued to M/s ISGEC HEAVY ENGINEERING LIMITED Para 4.7 of HBP (Vol.-I) – reg.	Deferred
RLA No.: 05/23/040/00375/AM18		
Decision: The Committee considered the case as per the agenda noted that the norms were approved by the norms by NC in its 11/80 meeting dated 06.12.2018 based upon the written comments of DIPP vide DIPP No. P-47011/354/2018-TSW dated 15.11.2018.		
However, the firm has requested for re-fixation of ad-hoc norms. The Committee considered the case and decided to forward firm’s representation to DPIIT for examination /comments of the case.		
Case is deferred.		

Sl. No. 118

Case No. : 37/19/80-ALC2/2017	M/s GODREJ & BOYCE MFG. CO. LTD.	Status:
M. No.: 10/80-ALC2/2019 dated 11.09.2019		
Lic. No. /date: 0310815644 Date: 08.09.2017		
HQ. No.: 01/80/050/00318/AM18	Subject: Request for fixation of ad-hoc norms in respect of Advance Authorization 0310815644 dated 08.09.2017 issued to M/s GODREJ & BOYCE MFG. CO. LTD., Para 4.7 of HBP (Vol.-I) – reg.	Deferred
RLA No.: 03/94/040/00432/AM18		
Decision: The Committee noted that the case was ratified as per recommendation of technical representatives of DHI, DIPP and MSME in its Meeting no. 4/80-ALC2/2018 dated 23.05.2018.		
However, the firm has requested for re-fixation of ad-hoc norms. The Committee considered the case and decided to forward firm's representation to DHI for examination /comments of the case		
Case is deferred.		

Sl. No. 119

Case No. : 17/31/80-ALC2/2010	M/s BHARAT HEAVY ELECTRICALS LIMITED	Status:
M. No.: 10/80-ALC2/2019 dated 11.09.2019		
Lic. No. /date: 0910043002 Date: 06.08.2010		
HQ. No.: 01/80/050/00495/AM11	Subject: Request for fixation of ad-hoc norms in respect of Advance Authorization 0910043002 dated 06.08.2010 issued to M/s BHARAT HEAVY ELECTRICALS LIMITED Para 4.7 of HBP (Vol.-I) – reg.	Deferred
RLA No.: 09/24/040/00169/AM11		
Decision: The Committee considered the case as per the agenda noted that the norms were rejected the norms by NC in its 40/80 meeting dated 22.03.2011 due to non submission of replied to the deficiency raised by DHI.		
However, the firm has requested for fixation of ad-hoc norms. The Committee considered the case and decided to forward firm's representation to DHI for examination /comments of the case.		
Case is deferred.		

SL. No. 120

Case No. : 17/33/80-ALC2/2010	M/s BHARAT HEAVY ELECTRICALS LIMITED	Status:
M. No.: 10/80-ALC2/2019 dated 11.09.2019		
Lic. No. /date: 0910043468 Date: 09.09.2010		
HQ. No.: 01/80/050/00573/AM11	Subject: Request for fixation of ad-hoc norms in respect of Advance Authorization 0910043468 date: 09.09.2010 issued to M/s BHARAT HEAVY ELECTRICALS LIMITED Para 4.7 of HBP (Vol.-I) – reg.	Deferred
RLA No.: 09/24/040/00223/AM11		
Decision: The Committee considered the case as per the agenda noted that the norms were rejected the norms by NC in its 2/80 meeting dated 19.04.2011 due to non submission of replied to the deficiency raised by DHI.		
However, the firm has requested for fixation of ad-hoc norms. The Committee considered the case and decided to forward firm’s representation to DHI for examination /comments of the case.		
Case is deferred.		

Sl. No. 121

Case No. : 23/9/80-ALC2/2012	M/s BHARAT HEAVY ELECTRICALS LIMITED	Status:
M. No.: 10/80-ALC2/2019 dated 11.09.2019		
Lic. No. /date: 0910053032 Date: 13.06.2012		
HQ. No.: 01/80/050/00203/AM13	Subject: Request for fixation of ad-hoc norms in respect of Advance Authorization 0910053032 date: 13.06.2012 issued to M/s BHARAT HEAVY ELECTRICALS LIMITED Para 4.7 of HBP (Vol.-I) – reg.	Deferred
RLA No.: 09/24/040/00136/AM13		
Decision: The Committee considered the case as per the agenda and the committee decided to withdraw the case from the meeting owing to non receipt of comments from EPCG Division by NC in its 23/80 meeting dated 16.02.2016.		
However, the firm has requested for fixation of ad-hoc norms. The Committee considered the case and decided to forward firm's representation to DHI for examination /comments of the case.		
Case is deferred.		

Sl. No. 122

Case No. : 30/33/80-ALC2/2009	M/s BHARAT HEAVY ELECTRICALS LIMITED	Status:
M. No.: 10/80-ALC2/2019 dated 11.09.2019		
Lic. No. /date: 0910039076 Date: 27.08.2009		
HQ. No.: 01/80/050/00496/AM10	Subject: Request for fixation of ad-hoc norms in respect of Advance Authorization 0910039076 date: 27.08.2009 issued to M/s BHARAT HEAVY ELECTRICALS LIMITED Para 4.7 of HBP (Vol.-I) – reg.	Deferred
RLA No.: 09/24/040/00184/AM10		
Decision: The Committee considered the case as per the agenda noted that the norms were rejected the norms by NC in its 48/80 meeting dated 02.03.2010 due to non submission of reply to the deficiency raised by DHI.		
However, the firm has requested for fixation of ad-hoc norms. The Committee considered the case and decided to forward firm's representation to DHI for examination /comments of the case.		
Case is deferred.		

Sl. No. 123

Case No. : 23/17/80-ALC2/2014	M/s GEA BGR ENERGY SYSTEM INDIA LIMITED	Status:
M. No.: 10/80-ALC2/2019 dated 11.09.2019		
Lic. No. /date: 0410159424 Date: 16.09.2014		
HQ. No.: 01/80/050/00395/AM15	Subject: Request for fixation of ad-hoc norms in respect of Advance Authorization issued to M/s GEA BGR ENERGY SYSTEM INDIA LIMITED Para 4.7 of HBP (Vol.-I) – reg.	Deferred
RLA No.: 04/24/040/00155/AM15		
Decision: The Committee considered the case as per the agenda noted that the norms were rejected the norms by NC in its 48/80 meeting dated 02.03.2010 due to non submission of replied to the deficiency (raised by DHI) dated 14.11.2014, reminder dated 09.01.2015, E-mail dated 13.01.2015 and final reminder dated 09.04.2015.		
However, the firm has requested for fixation of ad-hoc norms. The Committee considered the case and decided to forward firm’s representation to MeitY for examination /comments of the case.		
Case is deferred.		

Sl. No. 124

Case No. : 1/33/85-ALC3/2008	M/s BOVING FOURESS LIMITED,	Status:
M. No.: 10/80-ALC2/2019 dated 11.09.2019		
Lic. No. /date: 0710061697 Date: 15.12.2008		
HQ. No.: 01/85/050/00218/AM09	Subject: Request for fixation of ad-hoc norms in respect of Advance Authorization 0710061697 date: 15.12.2008 issued to M/s BOVING FOURESS LIMITED under Para 4.7 of HBP (Vol.-I) – reg.	Deferred
RLA No.: 07/24/040/00524/AM09		
Decision: The Committee considered the case as per the agenda noted that the norms were rejected the norms by NC in its 2/80 meeting dated 13.04.2010 due to non submission of replied to the deficiency raised by DHI.		
However, the firm has requested for fixation of ad-hoc norms. The Committee considered the case and decided to forward firm's representation to MeitY for examination /comments of the case.		
Case is deferred.		

Sl. No. 125

Case No. 2/17/80-ALC2/2017	M/s VEM TECHNOLOGIES PVT LTD.	Status:
M. No.: 10/80-ALC2/2019 dated 11.09.2019		
Lic. No. /date: 0910065045 Date: 15.05.2017		
HQ. No.: 01/80/050/00281/AM18	Subject: Request for fixation of ad-hoc norms in respect of Advance Authorization 0910065045 date: 15.05.2017 issued to VEM TECHNOLOGIES PVT LTD. under Para 4.7 of HBP (Vol.-I) – reg.	Deferred
RLA No.: 09/24/040/00055/AM18		
Decision: The Committee considered the case as per the agenda noted that the norms were rejected the norms by NC in its 5/80 meeting dated 06.06.2019 due to non submission of replied to the deficiency raised by DPIIT.		
However, the firm has requested for fixation of ad-hoc norms. The Committee considered the case and decided to forward firm’s representation to DPIIT for examination /comments of the case.		
Case is deferred.		

Sl. No. 126

Case No. 8/12/80-ALC2/2014	M/s ANGIPLAST PRIVATE LIMITED.,	Status:
M. No.: 10/80-ALC2/2019 dated 11.09.2019		
Lic. No. /date: 0810132579 Date: 03.07.2014		
HQ. No.: 01/80/050/00257/AM15	Subject: Request for fixation of ad-hoc norms in respect of Advance Authorization 0810132579 Date: 03.07.2014 issued to M/s ANGIPLAST PRIVATE LIMITED. Para 4.7 of HBP (Vol.-I) – reg.	Deferred
RLA No.: 08/24/040/00141/AM15		
Decision: The Committee considered the case as per the agenda noted that the norms were rejected the norms by NC in its 27/80 meeting dated 31.03.2015 due to non submission of replied to the deficiency raised by C&PC.		
However, the firm has requested for fixation of ad-hoc norms. The Committee considered the case and decided to forward firm's representation to Consultant (Tech 1) for examination /comments of the case.		
Case is deferred.		

Sl. No. 127

Case No. 47/14/80-ALC2/2014	M/s ALSTOM TRANSPORT INDIA LIMITED.,	Status:
M. No.: 10/80-ALC2/2019 dated 11.09.2019		
Lic. No. /date: 0710105249 Date: 20.06.2014		
HQ. No.: 01/80/050/00368/AM15	Subject: Request for fixation of ad-hoc norms in respect of Advance Authorization 0710105249 Date: 20.06.2014 issued to M/s ALSTOM TRANSPORT INDIA LIMITED Para 4.7 of HBP (Vol.-I) – reg.	Deferred
RLA No.: 07/24/040/00092/AM15		
Decision: The Committee considered the case as per the agenda noted that NC rejected the norms in its meeting no. 11/80 dated 01.09.2015 due to non-submission of reply to the deficiency raised by DHI.		
Thereafter, the firm represented against the rejection and requested for a review. The case was again considered and deferred in Meeting no. 11/19 dt 06.12.2018 with following decision:		
<i>“The Committee noted that a personal hearing was already given to the firm on 06.12.2018. In the personal hearing the firm informed the committee that it has taken various A.A’s for supply of 33 rail/tramway coaches. Further, firm stated that it has taken an additional license for supplementary material required for these very 33 rail/tramway coaches. However, it has an additional export obligation of another 33 rail/tramway coaches in this license. The Committee observed that the given submission is not tenable. The committee decided to seek a detailed report from the concerned RA regarding of all such licenses issued to the firm, admissibility and current status.”</i>		
In response to Norm Committee’s e-mail dated 23.04.2019, Addl. DGFT Bangalore informed that firm has obtained several license (Copy enclosed) which are pending for the wants of norms and also informed about a letter from ECA-II, DGFT, New Delhi seeking information regarding alleged corrupt practices followed by M/s Alstom Transport India.		
In this matter, the committee noted that the firm had approach the Policy Relaxation Committee (PRC) and the matter was taken up vide Meeting no. 17/AM20 held on 27.08.2019. The PRC noted the submissions by the firm as under:		
<i>“They have stated that initially, 7 Advance Authorizations were applied for duty free import of inputs required for the manufacture and supply of 33 Metro Train sets to Chennai Metro Rail Limited being a deemed export project. ATIL sought amendment in all 7 Advance Authorizations to include residual items that were required to manufacture the 33 Train sets but the request was rejected citing technical reasons by RA. Thereupon, ATIL was compelled to apply for additional Advance Authorization No.0710105249 dated 20.06.2014 for importing residual inputs that were missed out and not covered under earlier 7 Advance Authorizations. Acquisition of Alstom India limited who was the manufacturer of key sub-assemblies also lead to inclusion of components required for manufacture of sub-assemblies in the captioned Advance Authorization. However, while applying for the said Advance Authorization (8th AA), export obligation of 33 Metro Train sets was declared inadvertently, as the system did not allow the applicant to apply for a new license unless the export obligation was declared. In fact, there is no separate EO under the Advance Authorization No.0710105249 dated 20.06.2014 as all imported inputs were used for manufacture of 33 train sets declared under previous 7 Advance licenses. The Advance Authorization No.0710105249 dated 20.06.2014 under which parts required for manufacture of 33 Metro Trains have been imported has been issued after 22 months from the date of earliest Advance Authorization in the clubbing set. Hence, request is to treat the supplies of 33 Train sets to the Metro Project supplied against Advance Authorizations as one and to discharge the EO. “</i>		
The policy relaxation committee vide PRC Meeting No. 17/AM20 dated 27.08.2019 gave the following decision in the matter:		

“Decision: The Committee heard the submission made by the firm and discussed the matter at length and decided to relax the conditions as laid down in Para 4.38 (vi), (vii) and (xii) of HBP 2015-20 as amended vide Public Notice No.70/2015-20 dated 30.01.2019 for clubbing of eight Advance Authorizations No.(i)0710090351 dated 21.08.2012, (ii)0710090531 dated 31.08.2012, (iii)0710095554 dated 23.05.2013, (iv)0710096369 dated 02.07.2013, (v)0710096370 dated 02.07.2013, (vi)0710099232 dated 28.10.2013 and (vii)0710101246 dated 10.01.2014 and (viii) 0710105249 dated 20.06.2014. It is subject to verification that amendments request of the firm made in the AAs was rejected by the RA, as claimed by the firm and all inputs imported in the 8 AAs are fully accounted for in the supplies. The other terms and conditions for clubbing shall remain same as per policy/HBP provisions. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.”

This committee observed that the PRC has clubbed all the eight authorisations for imports and export purposes. Export obligation of AA no. 0710105249 dt. 20.06.2014 would remain as it is even after clubbing. Therefore the committee decided that the firm should submit a detailed statement to account for the inputs in the export products against this license. Relevant technical drawings and wastage details may be provided in relevant formats for examination by the technical authorities for the purpose of fixation of norms.

Case is deferred.

Sl. No. 128

Sl. No.: 129	Case No. 57/17/80-ALC2/2015	M/s BIRLA FURUKAWA FIBRE OPTICS PRIVATE LIMITED	Status:
	M. No.: 10/80-ALC2/2019 dated 11.09.2019		
	Lic. No. /date: 1710006165 Date: 27.08.2015		
	HQ. No.: 01/80/050/00361/AM16	Subject: Request for fixation of ad-hoc norms in respect of Advance Authorization 1710006165 Date: 27.08.2015 issued to M/s BIRLA FURUKAWA FIBRE OPTICS PRIVATE LIMITED Para 4.7 of HBP (Vol.-I) – reg.	Deferred
	RLA No.: 17/24/040/00043/AM16		
Decision: The Committee considered the case as per the agenda noted that the norms were rejected the norms by NC in its 23/80 meeting dated 16.02.2016 due to non submission of replied to the deficiency raised by DEIT.			
However, the firm has requested for fixation of ad-hoc norms. The Committee considered the case and decided to forward firm’s representation to MeitY for examination /comments of the case.			
Case is deferred.			

Sl. No. 129

M. No.: 10/80-ALC2/2019 dated 11.09.2019	Subject: Request for re-fixation of ad-hoc norms in respect of Advance Authorization as details given below issued to M/s KINECO KAMAN COMPOSITES - INDIA PVT LTD under Para 4.7 of HBP (Vol.-I) – reg		Status
Case Number : 9/27/80-ALC2/2014	Party Name : KINECO KAMAN COMPOSITES - INDIA PVT LTD	License No.: 1710006043 Date: 30.01.2015	Deferred
HQ File No: 01/80/050/00634/AM15/	RLA File No: 17/24/040/00180/AM15/		
Decision: The Committee considered the case as per the agenda noted that the norms were approved by the norms by NC in its 4/80-ALC2/2015 dated 23.05.2017 based upon the written comments of DIPP vide U.O.No.12 (39)/2017-TSW/4 dated 23.05.2017.			
However, the firm has requested for re-fixation of ad-hoc norms. The Committee noted firm's representation was sent to DPIIT on 29.07.2019. It was decided by the committee to remind DPIIT for their comments.			
Case is deferred.			

Sl. No. 130

M. No.: 10/80-ALC2/2019 dated 11.09.2019	Subject: Request for re-fixation of ad-hoc norms in respect of Advance Authorization as details given below issued to M/s KINECO KAMAN COMPOSITES - INDIA PVT LTD under Para 4.7 of HBP (Vol.-I) – reg		Status
Case Number : 2/23/80-ALC2/2015	Party Name : KINECO KAMAN COMPOSITES - INDIA PVT LTD	License No.: 1710006173 Date: 08.09.2015	Deferred
HQ File No: 01/80/050/00415/AM16/	RLA File No: 17/24/040/00044/AM16/		
Decision: The Committee considered the case as per the agenda noted that the norms were approved by the norms by NC in its 7/80-ALC2/2015 dated 04.07.2017 as per the written comments of DIPP vide U.O. No. 7/52/2017-TSW/13 dated 04.7.2017.			
However, the firm has requested for re-fixation of ad-hoc norms. The Committee noted firm's representation was sent to DPIIT on 29.07.2019. It was decided by the committee to remind DPIIT for their comments. Case is deferred.			

Sl. No. 131

M. No.: 10/80-ALC2/2019 dated 11.09.2019	Subject: Request for fixation of ad-hoc norms in respect of Advance Authorization as details given below issued to UNITED DRILLING TOOLS LTD under Para 4.7 of HBP (Vol.-I) – reg:		Status
Case Number : 1/25/80-ALC2/2015	Party Name : UNITED DRILLING TOOLS LTD.	Licence No.: 0510397442 Date: 29.01.2016	Deferred
HQ File No: 01/80/050/00441/AM16/	RLA File No: 05/24/040/00493/AM16/		
Decision: The Committee considered the case as per the agenda noted that the norms were rejected the norms by NC in its 5/80 meeting dated 07.06.2016 due to non submission of replied to the deficiency raised by DHI.			
However, the firm has requested for fixation of ad-hoc norms. The Committee considered the case and decided to forward firm’s representation to DHI for examination /comments of the case.			
Case is deferred.			

Sl. No. 132

M. No.: 10/80-ALC2/2019 dated 11.09.2019	Subject: Request for re-fixation of ad-hoc norms in respect of Advance Authorization as details given below issued to M/s AZAD ENGINEERING PRIVATE LIMITED under Para 4.7 of HBP (Vol.-I) – reg		Status
Number : 19/23/80-ALC2/2016	Party Name : AZAD ENGINEERING PRIVATE LIMITED	License No.: 0910064137 Date: 14.09.2016	Deferred
HQ File No: 01/80/050/00522/AM17/	RLA File No: 09/24/040/00295/AM17/		
Decision: The Committee considered the case as per the agenda and the representative of DHI recommended the case on repeat of norms allowed for Advance authorization 0910064137 dated 14.09.2016 as ratified in Norms Committee Meeting No. 2/80-ALC2/2017 dated 25.04.2017. However, it was noted that the description of items of exports in both the case does not match.			
However, the firm has requested for re-fixation of ad-hoc norms. The Committee considered the case and decided to forward firm's representation to DHI for examination /comments of the case.			
Case is deferred.			

Sl. No. 133

M. No.: 10/80-ALC2/2019 dated 11.09.2019	Subject: Request for re-fixation of ad-hoc norms in respect of Advance Authorization as details given below issued to M/s DAGGER MASTER TOOL INDUSTRIES LIMITED under Para 4.7 of HBP (Vol.-I) – reg		Status
Number : 1/19/80-ALC2/2017	Party Name : DAGGER MASTER TOOL INDUSTRIES LIMITED	License No.: 0310817719 Date: 12.12.2017	Deferred
HQ File No.: 01/80/050/00282/AM18/	RLA File No.: 03/94/040/00728/AM18		
Decision: The Committee considered the case as per the agenda and noted that the case was approved in its Meeting No. 4/80-ALC2/2018 dated 23.05.2018 on the recommendation of representatives of DHI, DIPP & MSME.			
However, the firm has requested for re-fixation of ad-hoc norms. The Committee re-considered the case and decided to forward firm's representation to DPIIT for examination /comments of the case.			
Case is deferred.			

Sl. No. 134

M. No.: 10/80-ALC2/2019 dated 11.09.2019	Subject: Request for fixation of ad-hoc norms in respect of Advance Authorization as details given below issued to M/s JANDIA ENGINEERING PRIVATE LIMITED , under Para 4.7 of HBP (Vol.-I) – reg:		Status
Number : 29/48/80-ALC2/2007	Party Name : JANDIA ENGINEERING PRIVATE LIMITED	Licence No.: 3210035131 Date: 02.04.2007	Deferred
HQ File No: 01/80/050/00675/AM08/	RLA File No: 32/21/040/00328/AM07/		
Decision: The Committee considered the case as per the agenda noted its decision of Meeting 10/80-ALC2/2009 dated 09.06.2009:			
<i>“The Committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminder. Since, the subject authorization is quite old; the Committee presumed that ratification of norms of the subject authorization is not required to RA so that the case may be closed on the part of NC.”</i>			

However, the firm has requested for fixation of ad-hoc norms. The Committee re-considered the case and decided to ask RA Coimbatore regarding norms on which the authorization has been issued and position of EODC as the case is more than 12 years old.

Case is deferred.

Sl. No. 135

M. No.: 10/80-ALC2/2019 dated 11.09.2019	Subject: Request for fixation of ad-hoc norms in respect of Advance Authorization as details given below issued to M/s KAMAR INFRASTRUCTURE PVT LTD., under Para 4.7 of HBP (Vol.-I) – reg:		Status
Case Number : 37/19/80-ALC2/2014	Party Name : KAMAR INFRASTRUCTURE PVT LTD.	Licence No.: 0310788243	Deferred
HQ File No: 01/80/050/00471/AM15/	RLA File No: 03/94/040/00449/AM15/	Date: 21.08.2014	
Decision: The Committee considered the case as per the agenda noted that the norms were rejected the norms by NC in its 6/80 meeting dated 20.06.2017 due to non submission of replied to the deficiency raised by DHI vide UO No. 3/119/2015-TSW (B) dated 3/2016 and reminder dated 16.05.2016.			
However, the firm has requested for fixation of ad-hoc norms. The Committee considered the case and noted that firm's representation has been forwarded to DHI on 29.07.2019 for examination /comments of the case. It was decided by the committee to remind DHI for their comments.			
Case is deferred.			

Sl. No. 136

M. No.: 10/80-ALC2/2019 dated 11.09.2019	Subject: Request for re-fixation of ad-hoc norms in respect of Advance Authorization as details given below issued to M/s GODREJ & BOYCE MFG. CO. LTD under Para 4.7 of HBP (Vol.-I) – reg		Status
Number : 41/5/80-ALC2/2018	Party Name : GODREJ & BOYCE MFG. CO. LTD.	License No.: 0310820813	Deferred
HQ File No: 01/80/050/00090/AM19/	RLA File No: 03/94/040/00075/AM19/	Date: 07.05.2018	
Decision: The Committee considered the case as per the agenda and the representative of Tech-3 recommended the case for ratification of norms in its meeting No. 1/80- dated 03.04.2019.			
However, the firm has requested for re-fixation of ad-hoc norms. The Committee considered the case and decided to forward firm's representation to Consultant (Tech-3) for examination /comments of the case.			
Case is deferred.			

Sl. No. 137

Case No. 7/15/80-ALC2/2017	M/s. GODREJ & BOYCE MFG. CO. LTD.	Status
M. No.: 10/80-ALC2/2019 dated 11.09.2019		
Lic. No. /date: 0310815224 dated 17.08.2017		
HQ. No.: 01/80/050/00261/AM18/	Subject: Request for re-fixation of ad-hoc norms in respect of Advance Authorization as details given below issued to M/s GODREJ & BOYCE MFG. CO. LTD under Para 4.7 of HBP (Vol.-I) – reg	Approved
RLA No.: 03/94/040/00349/AM18		
Decision: The Committee considered the case as per the agenda and noted that the norms were ratified by NC in the presence of technical representatives of DHI, DIPP and MSME in its meeting No. 3/80 dated 09.05.2018 deliberated on the matter.		
However, the firm has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and decided to ratify the norms as per written comments given by DPIIT vide U. O. No.: P-47011/268/2018-TSW dated 09.09.2019. (Copy enclosed)		
RA concerned may take further necessary action as per the decision of NC.		

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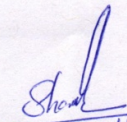
TERUMO PENPOL PVT. LTD.

LIC. NO.5310019903 Dt.14.01.2019

Taking cue from SION at S.NO H-67

Licence may be ratified as under

S.no	S. No of import in the lic.	Qty allowed
1	1,3	1.10 Kg/kg content in export
2	2	Net+ 2% wastage
3	4 to 18	Net+ 1% wastage


11/09/19
(SHAISH KUMAR)

NC 1



GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY

Office of the Additional Director General of Foreign Trade
"KENDRIYA SADAN", 6th Floor, C & E Wing, 17th Main Road,
Koramangala 2nd Block, Bengaluru-560034
E-mail: bangalore_dgt@nic.in

File No. 07/24/040/00092/AM15

Date: 15.05.2019

To,
The Directorate General of Foreign Trade,
Udyog Bhawan, New Delhi-110011.

(Kind Attention: Shri K.V Tirumala, Dy.DGFT)

Sub: Fixation of input output norms in respect of Advance Authorisation No. 0710105249
Dated:20.06.2014 and others –reg.

Sir,

With reference to above cited subject, the detailed report on the Advance Authorisations issued against IEC No. 0711017956 issued to M/s Alstom Transport India Ltd from this office are mentioned below:

No	Lic.No	Lic Date	File No	Export item	Status
1	0710093279	1/23/2013	072104000413AM13	Passenger Rolling Stock	Surrender on 07.05.2013
2	0710093277	1/23/2013	072104000439AM13	Passenger Rolling Stock	Redemption on 13.11.2013
3	0710096369	7/2/2013	072104000090AM14	Selfpropelled railway or tramway coaches	Issue is pending with Norms fixation Committee.
4	0710095554	5/23/2013	072104000068AM14	Selfpropelled railway or tramway coaches	Issue is pending with Norms fixation Committee
5	0710096370	7/2/2013	072104000126AM14	Selfpropelled railway or tramway coaches	Issue is pending with Norms fixation Committee
6	0710101246	1/10/2014	072104000854AM14	Selfpropelled railway or tramway coaches	Issue is pending with Norms fixation Committee
7	0710090351	8/23/2012	072104000366AM13	Passenger Rolling Stock	Issue is pending with Norms fixation Committee
8	0710105249	6/20/2014	072404000092AM15	Selfpropelled railway or	Issue is pending with

9	0710099232	10/28/2013	072104000636AM14	Selfpropelled railway or tramway coaches	Issue is pending with Norms fixation Committee
10	0710090531	8/31/2012	072104000397AM13	Selfpropelled railway or tramway coaches	Issue is pending with Norms fixation Committee
11	0710112422	11/16/2017	072404000227AM18	Selfpropelled railway or tramway coaches	Issue is pending with Norms fixation Committee.

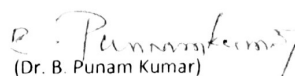
2. At present the Advance Authorisations mentioned above from s.no.03 to 11 is before Norms Committee-1. As of now 09 Advance Authorisation are pending and no redemption has been issued.

3. Statement enclosed indicating CIF Value, FOB value, Export item description & obligation and EOP, Revalidation granted against individual Authorisation and for import items(import list is attached). Data in respect of Import utilization is readily not available with us as EO documents have not been submitted by the firm.

4. Copy of the letter submitted by the firm at time of 8th application is enclosed for your kind reference.

5. Copy of Letter No. 18/58/HQ/17-18/ECA-II/3000 dated- 08.03.2018 received from DGFT, New Delhi ECA-II seeking information (regarding corrupt practices being followed by M/s Alstom Transport India) is enclosed for your reference. The detailed report has been sent vide this office letter No.07/24/040/00092/AM15 dt- 10.05.2019(Copy enclosed).

Yours faithfully,


(Dr. B. Punam Kumar)

Dy. Director General of Foreign Trade
For Addl. Director General of Foreign Trade

Encl:a/a

भारत सरकार
वाणिज्य और उद्योग मंत्रालय
उद्योग सवर्धन और आंतरिक व्यापार विभाग
Government of India
Ministry of Commerce & Industry
Department for promotion of Industry & Internal Trade
(TS Section)

Subject: - M/s Godrej & Boyce Mfg. Co. Ltd. AA 0310815049 dt. 07.08.2017,
AA 0310828981 dt. 13.05.2019 and AA 0310815224 dt. 17.08.2017.

Reference: -DGFT No. 01/80/050/00263/AM18/DES-1/1208 Dated: 15.07.2019
DGFT No. 01/80/050/00046/AM20/DES-1/1321 Dated: 26.07.2019
DGFT No. 01/80/050/00261/AM18/DES-1/1311 Dated: 26.07.2019

With reference to the above, the undersigned is directed to say that

For Case 1 & Case 2:

(AA No.AA 0310815049 dt. 07.08.2017 and AA 0310828981 dt. 13.05.2019)

The firm may be requested to submit the information at Sl.No.1, 2, 4, 5 and 11 of SDF for both the AAs.

For Case 3:

(AA 0310815224 dt. 17.08.2017)

1. Net empty weight of each* export items may be specified in the AA.
2. Quantity of import item at Sl.No. 1 may be allowed as 1.0291Kgs/Kg content in the export item with accountability clause.
3. Quantity of import item at Sl.No. 2 may be allowed as 1.05Kgs/Kg content in the export item with accountability clause
4. Quantity of import item at Sl.No. 3 may be allowed as 1.1Kgs/Kg content in the export item after taking 1/3rd recovery from the scrap with accountability clause.
5. Quantity of import item at Sl.No. 4 to 6 may be allowed as 1.02Kgs/Kg content in the export item with accountability clause
6. Quantity of import item at Sl.No. 7, 8, 14 and 15 may be allowed as 12Nos, 16Nos, 4Nos and 4Nos respectively on net to net basis without wastage with accountability clause.
7. Total quantity of import item at Sl.No. 9 to 13 may be allowed as 2% of weight of steel to be welded.

*Annexure enclosed.


Sundeep Chauhan
(Development Officer)

To,
Shri Pranav Upadhyay, Asstt. Director(DGFT)
U.O.NO. P-47011/268/2018-TSW dated. 09.09.2019